

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

FIFTH REPORT

ON

MINISTRY OF HOME AFFAIRS (DEPARTMENT OF HOME)

“Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)”

Presented to Lok Sabha on 22.09.2020

Laid in Rajya Sabha on 22.09.2020



LOK SABHA SECRETARIAT

NEW DELHI

September, 2020/Asvina, 1942 (Saka)

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COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2020-2021)

Dr.(Prof.) Kirit Premjibhai Solanki - Chairperson

MEMBERS - LOK SABHA

2. Shri Narayana Swamy Abbaiah
3. Shri Girish Chandra
4. Shri Santokh Singh Chaudhary
5. Shri Tapir Gao
6. Shri Saumitra Khan
7. Ms. Goddeti Madhavi
8. Smt. Pratima Mondal
9. Shri Ashok Mahadeorao Nete
10. Shri Vincent H. Pala
11. Shri Chhedi Paswan
12. Shri Prince Raj
13. Shri Andimuthu Raja
14. Shri Upendra Singh Rawat
15. Smt. Sandhya Ray
16. Shri Ajay Tamta
17. Shri Rehati Tripura
18. Shri Bishweswar Tudu
19. Shri Krupal Balaji Tumane
20. Shri Bhanu Pratap Singh Verma

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21. Shri Abir Ranjan Biswas
22. Shri N. Chandrasegharan
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25. Shri K. Somaprasad
26. Shri Kamakhya Prasad Tasa
27. Shri Ramkumar Verma
28. Vacant
29. Vacant
30. Vacant

SECRETARIAT

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| 2. Shri A.K. Srivastava | - | Director |
| 3. Shri V.K. Shailon | - | Deputy Secretary |
| 4. Shri Mukesh Kumar | - | Deputy Secretary |
| 5. Shri Virender Singh | - | Assistant Committee Officer |

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INTRODUCTION

I, the Chairperson, Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2020-21) having been authorized by the Committee to finalize and submit the Report on their behalf, present this Fifth Report (Seventeenth Lok Sabha) on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)' pertaining to the Ministry of Home Affairs (Department of Home).

2. The subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)' was selected by the Committee on Welfare of Scheduled Castes and Scheduled Tribes (2019-20) for examination and report. In this regard an evidence of the officials of Ministry of Home Affairs and New Delhi Municipal Council (NDMC) was taken on 16.03.2020. As the examination of the subject remained inconclusive, the subject was again taken up by the Committee (2020-21) for examination and report. The Committee (2020-21) also took evidence of the officials of Ministry of Home Affairs and New Delhi Municipal Council (NDMC) on 18.08.2020.

3. The Committee wish to express their gratitude to the officers of the Ministry of Home Affairs (Department of Home) and New Delhi Municipal Council (NDMC) for placing before the Committee, the material and information as the Committee required in connection with the examination of the subject.

4. The report was considered and adopted by the Committee on 21.09.2020.

5. For facility of reference and convenience, the recommendations of the Committee have been printed in bold letters in Chapter-II of the Report.

New Delhi;
September, 2020
Asvina, 1942(Saka)

DR. KIRIT PREMJBHAI SOLANKI
Chairperson
Committee on the Welfare of
Scheduled Castes and Scheduled
Tribes

CHAPTER – I

Report

Introductory Note

The Committee have been informed that New Delhi Municipal Council (NDMC) consists of only 3 per cent of the area and 3 per cent of the population of National Capital Territory of Delhi. It comprises the Territory described of Lutyens Delhi and consists of important buildings like Rashtrapati Bhawan, North Block, South Block, Supreme Court, Parliament House etc.

2. The Committee have also been informed that in 1911 the British Government decided to shift the capital of India from Calcutta to Delhi. On 12th December 1911, it was announced that Delhi would be the place of residence of the Viceroy and the new administrative centre. A Committee was constituted to select the site for the new capital. A number of sites were examined and finally Raisina Hill was selected for building the new capital of India. The English town planners led by Edwin Lutyens and Herbert Baker and others created the present New Delhi with avenues dominated by the palace of the Viceroy (now Rashtrapati Bhawan), Circular Pillar Palace, known as Parliament Secretariat building, green spaces, parks and gardens.

3. The construction of the new capital was a task of great magnitude. It was considered necessary that instead of leaving the control of construction and management to the local authority, a central authority may be entrusted with this

work. This resulted in the formation of the constitution of the Imperial Delhi Committee on 25th March, 1913. This was the beginning of the New Delhi Municipal Committee.

4. In February 1916, the Chief Commissioner, Delhi, created the Raisina Municipal Committee. It was upgraded to a 2nd class Municipality under the Punjab Municipal Act on 7th April 1925. This Committee consisted of ten members appointed by the Local Government either by name or by office. In the first Committee so constituted five members were appointed ex-officio and five by name. For the first time public men were included to participate in the deliberation of local affairs/problems. On 9th September 1925, this Committee was allowed to impose tax on buildings and thereby the first source of revenue was created. The Chief Commissioner also transferred many administrative functions to the civic body whose income and expenditure grew noticeably.

5. On 22nd February 1927, the Committee passed a resolution to the effect that the name "**New Delhi**" be adopted and this Committee was designated as "**New Delhi Municipal Committee**" which was approved by Chief Commissioner on 16th March, 1927.

6. On 15th February, 1931, the new capital was officially opened. In the year 1932, the New Delhi Municipal Committee became a 1st class municipality. It was entrusted with supervisory powers to look after all the services and activities it was called upon to undertake.

7. In the year 1916, this municipality was discharging the responsibility to cater only to the sanitation requirements of the workers engaged in the construction of the new capital. From 1925 onwards, the functions of the municipality increased manifold. In 1931 functions in connection with buildings, roads, sewers, medical and public health arrangements were transferred to the Committee. Further in 1932 works of Electricity distribution and Water supply were also transferred to this civic body.

8. The New Delhi Municipal Committee (NDMC) was superseded in February 1980. Thereafter an Administrator headed it till the introduction of new Act in May 1994.

9. In May 1994, the NDMC Act 1994 replaced the Punjab Municipal Act 1911 and the Committee was renamed as the New Delhi Municipal Council.

10. During the last more than hundred years of its existence, NDMC has grown into an organization entrusted with the responsibility of beautifying the city and providing civic services. This civic body has always laid stress on quality of service.

11. NDMC has been selected as smart city under Government of India's ambitious Smart Cities Mission. NDMC has resolved "to set global benchmark for a capital city".

Jurisdiction of NDMC

12. The following area falls under NDMC:

Babar Road, Bengali market, Barakhamba Road, Connaught Place, Feroz Shah Road, Tilak Marg, Shershah Road, Kaka Nagar, Punchkuan Road, Minto Road, North Avenue, Talkatora Lane/Road, South Avenue, President Estate, Central Secretariat, Ashoka Road, Parliament Street, Janpath, Rafi Marg, Jantar Mantar Road, Pandara Road, Shahjahan Road, Rabinder Nagar, Golf Link, Sujan Singh Park, Bharti Nagar, Akbar Road, Aurangzeb Road, Tughlak Road, Man Singh Road, Maulana Azad Road, Teen Murti Marg, Lodhi Colony, Jor Bagh, Ali Ganj, Laxmibai Nagar, Kidwainagar, Sarojininagar, Naurojininagar, Safdarjung Enclave, Brig Hoshiyar Singh Road, Race Course Road, Willingdon Crescent, Kautilya Marg, Panchsheel Marg, Shantipath, Chanakya Puri, Netaji Nagar, Moti Bagh.

Operational set-up of New Delhi Municipal Council

13. The Committee have been informed that as per NDMC Act, 1994, the Council consist of following members:

- (a) A Chairperson, from amongst the officers, of the Central Government or the Government, of or above the rank of Joint Secretary to the Government of India to be appointed by the Central Government in consultation with the Chief Minister of Delhi;
- (b) Two members of Legislative Assembly of Delhi representing constituencies, which comprise wholly or partly the New Delhi area;

- (c) Five members from amongst the officers of the Central Government or the Government or their undertakings, to be nominated by the Central Government;
- (d) Four members to be nominated by the Central Government in consultation with the Chief Minister of Delhi to represent from amongst lawyers, doctors, chartered accountants, engineers, business and financial consultants, intellectuals, traders, labourers, social workers including social-scientists, artists, media persons, sports persons and any other class of persons as may be specified by the Central Government in this behalf.
- (e) The Member of Parliament, representing constituency, which comprises wholly or partly the New Delhi area.

14. The Committee have been informed that out of the thirteen members referred to in sub-section(1), there shall be at least three members who are women and two member belonging to the Scheduled Castes out of which one member shall be from the members nominated under clause(d) of sub-station (1).

15. The Central Government shall nominate, in consultation with the Chief Minister of Delhi, a Vice-Chairperson from amongst the members specified in clauses (b) and (d) of sub-section (1).

16. The administrative set up of NDMC comprises following regular post:-

Sr. No.	Name of Post	Number of post
i.	Chairman	01
ii.	Secretary	01
iii.	Financial Advisor	01
iv.	Chief Vigilance Officer	01
v.	Chief Auditor	01
vi.	Director	13
vii.	Chief Engineer (Electrical)	02
viii.	Chief Engineer (Civil)	02
ix.	Chief Architect	01
x.	Director (Medical Services)	01
xi.	Medical Officer of Health (for Public Health Department)	01
xii.	Director (Horticulture)	02

17. When the Committee asked whether the reservation policy is implemented on the above mentioned posts, the Department in its written reply stated that the post of Chairman, NDMC and Secretary, NDMC are cadre posts of AGMUT cadre of Indian Administrative Service (IAS). The post of Financial Advisor, Chief Vigilance Officer and Chief Auditor are deputation posts filled as per the provisions of respective recruitment rules. The recruitment rules for the post of Director, Chief Engineer (Electrical), Chief Engineer (Civil), Chief Architect, Director (Medical Services) and Medical Officer of Health provides for appointment by promotion failing which by deputation and are filled as per provisions of respective

recruitment rules and guidelines on reservation issued by DoPT, Government of India.

18. When the Committee enquired about the criteria and qualifications required for appointment to the above mentioned posts, the Department in its written reply stated that copy of the recruitment rules of the posts mentioned above attached at **Annexure –A.**

19. When the Committee asked, whether any SC/ST officer has ever been appointed in the above posts, the Department in its written reply stated that 9 persons of SC community and 2 persons of ST community have been appointed. The detail is enclosed at **Annexure-B.**

20. During the evidence, when the Committee enquired about the representation of SCs/STs in the Board of Council, the Secretary, Ministry of Home Affairs apprised the Committee that there are 13 members and reservation is for 3 members who should be women and two members belonging to the Scheduled Castes. Those posts have been filled up but there is a vacancy now. In the powerpoint presentation the Committee were apprised that one vacancy exists in respect of non-official member of SC category. The position with regard to Scheduled Castes is satisfactory as far as posts in position is concerned. But in case of Scheduled Tribes, there is definitely position is less than 7.5 percent of the posts which are filled up. There are some shortfall in respect of total filled up posts against the sanctioned posts. There are different recruitment agencies, different

selection agencies. The Department of Home definitely have regular interaction at various levels with NDMC and they have set up grievance mechanism and all for the employees.

21. On being asked by the Committee about no reservation in case of promotion by 'selection' from category "A" post to another category "A" post and also no reservation is made while filling up the posts on deputation basis, the Ministry of Home Affairs in its written reply stated that NDMC has been following Government of India's guidelines with regard to reservation of employment of the SC/ST in services in all categories. No reservation is made while filling the posts on deputation basis. However, officer belonging to Scheduled Caste and Scheduled Tribe, if they have applied for appointment on deputation basis against the advertisement issued by NDMC are considered for appointment.

Recruitment & Promotion

22. NDMC has been following and implementing Government of India guidelines with regard to reservation for employment of SCs/STs in services in all categories.

23. The available records indicate that NDMC has been following Government of India guidelines with respect of reservation in services from the beginning as indicated below:

- i) Posts filled by direct recruitment : SC 15% and ST 7.5%
- ii) Posts filled by promotion: SC 15% and ST 7.5%. However, there is no reservation in case of promotion by 'selection' from category A post to another category "A" post.

- iii) Posts filled by deputation- No reservation is made while filling up the posts on deputation basis. However, officers belonging to Scheduled Caste and Scheduled Tribes, if they have applied for appointment on deputation basis against the advertisement issued by NDMC, are considered for appointment.

24. As per provisions of Section 40 of NDMC Act 1994, recruitment to all Categories "A" post is made through UPSC. Section 42 provides that the direct recruitment to category "B" and category "C" post may be made by the Government through such agencies as may be prescribed for it. The NDMC vide Resolution No. 3(viii) dated 27.11.1997 had adopted Resolution of Government of NCT of Delhi regarding setting up of Delhi Subordinates Services Selection (DSSSB) Board for recruitment to category "B" and category "C" posts.

Concessions/Relaxation to SC/ST Category

25. In terms of Government of India guidelines on reservation the concessions/relaxation are allowed in favour of candidates belonging to SC/ST category:

- (i) In every direct recruitment held on all India basis by open competition, reservation to the extent of 15% for SC and 7.5% for STs is provided.
- (ii) In every direct recruitment held on all India basis otherwise than by open competition, reservation to the extent of 16.66% for SC and 7.5% for STs is provided.
- (iii) Relaxation in upper age limit to the extent of 5 years for SC/ST candidate is allowed in all direct recruitment. In case of persons with disabilities belonging to SC/ST category, additional 10 years relaxation in upper age limit is allowed.
- (iv) Relaxation of experience qualification in direct recruitment

26. Total no. of direct recruitment made by New Delhi Municipal Council during the years 2014, 2015, 2016, 2017, 2018 and 2019 (31.08.2019) in group A,B,C and D posts as below:

Year	Category of post	Total no. of vacancy occurred	No. of vacancy actually filled	No. of vacancies reserved for SCs			No. of SC candidate appointed	No. of vacancies reserved for STs			No. of ST candidate appointed	No. of vacancies carried forward	
				C/F from previous year	Reserved during the year	Total		C/F from previous year	Reserved during the year	Total		SCs	STs
2014	A	8	2	6	1	7	0	5	3	8	1	7	7
	B	54	0	67	9	76	0	56	2	58	0	76	58
	C	48	0	67	2	69	1	63	1	64	0	68	64
	D	166	358	48	0	48	80	65	0	65	3	0	62
2015	A	11	2	7	1	8	1	7	0	7	0	7	7
	B	39	7	76	7	83	4	58	4	62	3	79	59
	C	385	3	68	46	114	2	64	37	101	0	112	101
	D	91	0	0	0	0	0	62	0	62	0	0	62
2016	A	4	0	7	0	7	0	7	0	7	0	7	7
	B	27	96	79	7	86	27	59	0	59	22	59	37
	C	91	8	112	12	124	0	101	3	104	0	124	104
	D	35	0	0	1	1	1	62	0	62	0	0	62
2017	A	0	5	7	0	7	2	7	0	7	0	5	7
	B	13	7	59	1	60	1	37	0	37	0	59	37
	C	44	23	124	5	129	6	104	1	105	3	123	102
	D	53	0	0	3	3	0	62	0	62	0	3	62
2018	A	3	1	5	1	6	0	7	0	7	0	6	7
	B	23	0	59	0	59	0	37	0	37	0	59	37
	C	154	106	123	2	125	10	102	0	102	21	115	81
	D	70	21	3	7	10	6	62	1	63	0	4	63
2019 (31.8.2019)	A	17	7	6	0	6	0	7	0	7	0	6	7
	B	34	0	59	1	60	0	37	0	37	0	60	37
	C	23	27	115	2	117	6	81	0	81	1	111	80
	D	103	0	4	19	23	0	63	1	64	0	23	64

27. Promotion to all posts is effected as per provisions of relevant recruitment rules, guidelines issued by Department of Personnel and Training, Government of India and supplementary guideline issued by NDMC.

28. On being asked by the Committee about the reasons for such a large number of carried forward vacancies of SCs and STs in categories "A", "B", "C" & "D" during the year 2014 to 2019, the Department in its written reply stated as under:

- (i) Non-nomination of adequate number of candidates by Delhi Subordinate Services Selection Board (DSSSB) against requisitions for category B and Category C posts and by UPSC for category A posts and
- (ii) non joining of candidates nominated by DSSSB/UPSC is the main reason for carrying forward the vacancies in direct recruitment quota in NDMC.

29. When the Committee asked about the corrective steps taken/ proposed to be taken by the NDMC to reduce the number of carry forward vacancies, the Department in its written reply stated that the carry forward vacancies are added to the fresh requisitions placed with DSSSB and UPSC. NDMC have been impressing upon DSSSB from time to time to expedite nominating candidates against the requisitions placed with them. The Department also stated that no special recruitment drive has been launched by NDMC to fill up the aforesaid vacancies.

Backlog/Shortfall

30. On being asked regarding the insufficient number of group A, B, C and D posts during the years 2014 to 2019 and shortfall in case of ST category, the Department in its written replies stated as under:-

- (i) Efforts have been made to fill all posts in SC/ST category in direct recruitment quota. Non-nomination of adequate number of candidates is

main reason for shortfall. It has been observed that certain candidates recommended by DSSSB/UPSC have failed to join despite a number of reminders sent to them.

- (ii) In regard to ST, it is further stated that no ST category has been prescribed for UT Delhi. However, the ST applicants of neighbouring states recommended by Board, sometimes have failed to join the post offered to them by NDMC. It may further be stated here that backlog arising on account of non joining is being carried forward and added to fresh requisition placed with DSSSB for filling up the vacant. It is submitted here that a copy of the requisition sent to DSSSB & UPSC also sent to All India Association for SC/ST & Physically Handicapped, B-48, Sector 15, Noida, UP for giving publicity to such vacancies.

31. The Committee have been further informed that non availability of eligible candidates in the feeder grade is a reason for shortfall in filling up of vacancies of SC/ST categories.

32. On being asked by the Committee that what efforts have been made or proposed to be made to fill up the shortfall, the Department in its written replies stated that NDMC have considered promotion by relaxing the eligibility condition prescribed in the recruitment rules for both general category and reserve category candidate for filling up the posts.

33. The Department in its written reply further informed the Committee that NDMC is conducting regular DPCs to ensure filling up the posts in promotion quota including those by persons belonging to SC/ST category.

Pre-recruitment training to SCs/STs

34. On being asked by the Committee about any pre-recruitment training facility available for SC/ST candidates so that the shortfall in the promotion can be filled, the Department in its written reply stated that no pre-recruitment training facility available for SC/ST candidates. The function of NDMC are restricted to obligatory and discretionary function prescribed in Section 11 and Section 12 of NDMC Act 1994. However, employees/residents of NDMC area can avail such facility being arranged by Government of NCT of Delhi.

35. During the evidence, when the Committee asked, whether any awareness programme is launched by NDMC to attract SC/ST aspirants for the jobs and any mechanism has been proposed by which SC/ST employees, if found below the required standard for promotion, are given pre-promotion training, NDMC replied that:

“As far as pre-promotion training is concerned, we give it in the case of Accounts Officers. We have a training component for promotion only in respect of them. There is no special training required for rest of the cases”.

Maintenance of Rosters

36. The Committee have been informed that separate rosters are maintained for each mode of recruitment. Where recruitment rules provide promotion as mode of recruitment, reservation to the members of the Scheduled Castes and the Scheduled Tribes is provided as per details below:

- (a) Through Limited Departmental Competitive Examination in Group B, Group C and Group D posts*.
- (b) by selection from Group B post to a Group A post or in Group B, Group C and Group D posts; and
- (c) By non-selection in Group A, Group B, Group C and Group D posts.

*Vide 6th CPC notification, the post of Group D upgraded to Group C post.

37. Reservation in all the above cases is given at the rate of 15 per cent for the Scheduled Castes and 7.5 per cent for the Scheduled Tribes. The guidelines on holding of DPC issued by DoPT provides for extended zone of consideration (5 times) for filling up of reserved vacancies. When promotion by 'selection' is made from Category "A" post to a Category "A" post carrying pre-revised Grade Pay of Rs. 8700/- or less (6th CPC), the Scheduled Caste and Scheduled Tribes Officers, who are senior enough in the zone of consideration for promotion as to be within the number of vacancies for which the select list has to be drawn up, are included in the list provided they are not considered unfit for promotion.

38. Statement showing the total number of employees promoted in various categories of posts during the years 2014, 2015, 2016, 2017, 2018 and 2019 (31.08.2019) and the number and percentage of SC/ST employees out of them as below:

Year	Category of post	Total no. of employee promoted	No. of Posts filled		Percentage of		No. of backlog vacancies/shortfall	
			SC	ST	SC	ST	SCs	STs
2014	A	28	4	3	14.29	10.71	2	2
	B	115	10	0	8.70	0.00	23	21
	C	192	23	8	11.98	4.17	11	19
	D	30	20	4	66.67	13.33	15	9
2015	A	14	1	0	7.14	0.00	2	3
	B	35	3	1	8.57	2.86	28	24
	C	120	27	6	22.50	5.00	26	23
	D	36	11	3	30.56	8.33	16	9
2016	A	4	1	0	25.00	0.00	2	4
	B	50	1	0	2.00	0.00	31	25
	C	237	29	8	12.24	3.38	78	50
	D	27	10	1	37.04	3.70	17	9
2017	A	0	0	0	0.00	0.00	3	4
	B	75	6	5	8.00	6.67	28	20
	C	83	6	1	7.23	1.20	87	50
	D	0	0	0	0.00	0.00	18	10
2018	A	21	6	2	28.57	9.52	0	2
	B	75	13	2	17.33	2.67	18	18
	C	520	76	21	14.62	4.04	85	43
	D	98	3	0	3.06	0.00	7	11
2019 (31.08.2019)	A	7	1	0	14.29	0.00	0	2
	B	16	3	4	18.75	25.00	19	18
	C	100	26	6	26.00	6.00	86	44
	D	121	15	1	12.40	0.83	7	7

39. The NDMC has been implementing reservation orders issued by Government of India from the beginning as may be seen from the following table showing the total number of employees showing of SCs/ STs amongst them in

Group A, B, C and D posts in New Delhi Municipal Council as on (i) the date of enforcement of reservation orders; and (ii) as on 31st August, 2019.

(Staff Strength as on 31.08.2019)

1	2	3	4			5	6	
			SC	ST	Total		SC	ST
Class of posts	Total no. of posts sanctioned	Total no. of staff in position	Out of Col. No. 3 No. of Employees belonging to			Total No. of posts lying vacant	Vacancy	
			SC	ST	Total		SC	ST
Class I	406	196	44	10	54	210	6	9
Class II	1948	1038	162	57	219	910	79	55
Class III	5288	2460	317	74	391	2828	197	124
Class IV excluding Safai karamchari	7765	5279	1258	105	1363	2486	30	71
Class IV Safai karamchari	2017	1595	1591	0	1591	422	0	0
	17424	10568	3372	246	3618	6857	312	259

40. Details of backlog in various posts in NDMC Group-wise may be seen as under:-

	Direct		Promotion	
	SC	ST	SC	ST
A	6	7	0	2
B	60	37	19	18
C	111	80	86	44
D	23	64	7	7
Total	200	188	112	71

41. Further, separate post-wise rosters are being maintained for promotion and direct recruitment. The Liaison Officer checks the claims of each category i.e. SC and ST whenever any proposal for direct recruitment or promotion is initiated. The

NDMC follows all the instructions issued by the Central Government about maintenance of rosters.

42. On being asked about the reasons of lying vacant posts in NDMC from Class I to Class IV, the Department stated in its written reply that in case of shortfall in direct recruitment quota, non nomination of adequate number of candidates and non-joining of the candidates nominated by DSSSB/UPSC against few posts is the reason for shortfall. Non-availability of eligible officials of the respective category in the feeder grade is the main reason for non filling up of reserved vacancies in promotion quota even after considering the officers/officials in extended zone of consideration.

43. When the Committee asked whether NDMC have ever pursued the matter with Delhi Subordinate Services Selection Board (DSSSB) to fill-up the vacant posts of direct recruitment, the Department stated in its written reply that the matter has already been pursued with DSSSB to fill-up the vacant posts of direct recruitment. Details of requisition placed and reminder sent to DSSSB is at **Annexure - C.**

44. On being asked by the Committee about the details of steps taken/being taken by the NDMC to fill up shortfall in case of non-availability of SC/ST candidates, the Department in its written reply stated that the carry forward vacancies are added to the fresh requisition for a post placed with DSSSB/UPSC and 50% ceiling of reservation is not applied to such carried forward reserve vacancies. DPC meetings are being held regularly. Relaxation is consider for

officials in feeder Grade including those belonging to SC/ST categories for giving promotion.

45. On being asked, whether rosters are being maintained in respect of Group 'A', 'B', 'C' & 'D' posts in NDMC both for direct recruitment and promotion and when was the last time roster inspected by the Ministry of Home Affairs and NDMC, the Department in its written reply stated that rosters are being maintained of all categories of the posts w.e.f. 02.07.1997 in Direct Recruitment and Promotion. The Personnel Department ensures implementation of reservation policy in NDMC. The Liaison Officer of the NDMC has duly scrutinized and approved the Roster(s) from time to time.

46. When asked by the Committee, how many employees have been promoted in Group A, B and C after the recent judgment of Supreme Court of India in the year 2018 and the numbers of persons belonging to SC/ST categories, the Department in its written reply stated as under:

Group	Total number of employees promoted	SC	ST
A	24	7	2
B	92	18	7
C	600	130	34

47. When the Committee asked, whether NDMC has any policy to fill vacancies in Group 'C' and 'D' posts by local candidate only, the Department in its written reply stated that Section 42 provides that the direct recruitment to category B and category C post may be made by the Government through such agencies as may be prescribed for it. The NDMC vide Resolution No. 3 (viii) dated 27.11.1997 had

adopted Resolution of Government of NCT of Delhi regarding setting up of Delhi Subordinates Services Selection (DSSSB) Board for recruitment to category B and category C posts. Direct recruitment by DSSSB is conducted by competitive examination by open advertisement. Subsequent to implementation of 6th Central Pay Commission (CPC) recommendations, no recruitment to category D post is being made in NDMC. However a proposal to regularize service of existing muster roll employees by framing regulation is under consideration in NDMC.

Redressal of complaints/grievances of SC/ST employees

48. The grievances of employees are redressed by concerned Head of Department after detail examination. No category-wise break up of grievances and Redressal is maintained. However, it has noted that the grievances received largely pertain to delay in promotion/time scale, pay fixation, regularisation etc.

49. Asked as to whether the Liaison Officer in NDMC has been appointed as per the instructions of DoPT, the Department in its written reply stated that in NDMC, the Personnel Department is headed by Director level officer who is in the pay scale of Grade Pay 7600/- or 8700/- and a Joint Director in the grade pay of Rs. 6600/- is appointed as Liaison Officer.

50. A separate SC/ST Cell to assist the Liaison Officer to discharge his duties effectively has also been set up in the NDMC.

51. Complaint/grievance register is being maintained in SC/ST cell. All the complaints received are forwarded to the concerned Establishment Section for further necessary action and its disposal.

Detail of complaints received from SC/ST employees during the years 2014, 2015, 2016, 2017, 2018 & 2019 (31.08.2019)

Year	Number of complaints
2014	05
2015	06
2016	04
2017	01
2018	08
2019	04

52. Total 12 complaints were received during 2018 and 2019 related to consideration of claim of reserved category officers for promotion to the higher post in their respective cadre out of which 09 complaints have so far been attended by respective Department. Departments concerned are being followed up regularly for quick disposal of the remaining cases/grievances.

53. As on date 05 complaints relating to grant of promotion received during the year 2018 and 2019 (upto 31.08.2019) are under process.

54. When the Committee asked whether any court case filed by SC/ST employees for redressal of his/their grievances is pending against the NDMC, the Department in its written reply stated that no such case is pending.

55. During the evidence, the Committee have been informed that there are many groups of Employees Associations. The Committee have also been informed that informal meetings are held as and when requested by the many groups of employees association to redress their grievances/ complaints. The Committee have been apprised that Liaison Officer is interacting with the

employees associations from time to time. He held recent meeting with the SC/ST Associations/Unions in NDMC on 10.07.2020.

Muster Roll Employees/Casual Workers

56. On being asked to state the number of casual labourers in NDMC and the number of Scheduled Castes and Scheduled Tribes among them as on the date, the Department in its written reply stated as under:

The total number of Muster Roll employees as on 31.03.2018

Total number of Muster Roll employees	UR	SC	ST	OBC
4731	2066	1972	58	635

57. When the Committee asked about the reservation provided to Scheduled Castes and Scheduled Tribes in recruitment of casual/contract labourers and to ensure that Scheduled Castes and Scheduled Tribes are appointed according to quota reserved for them at the time of their regularisation, the Department in its written reply stated that Casual/contractual workers had been engaged by NDMC to meet the exigency of work. No reservation was followed at the time of their engagement. However, it will be ensured that the reservation policy is complied with fully at the time of their regularization.

58. During the evidence, when the Committee asked about the mechanism adopted to ensure proper representation of SC and ST categories in engagement of muster roll employees and providing reservation at the time of regularization of these employees, the Department replied as under:-

“Regularisation of the muster roll employees is a long-pending issue with the NDMC. We have taken up with the Ministry to have them regularised. In this case, they had been employed without following any procedure or any rules. They have been employed based on recommendations from everywhere. So, now we are taking up this regularisation issue with the Ministry so that we can work out some baseline criteria and regularise them. We are moving ahead. Our intent is to regularise them but we have to create a system by which they are given some kind of a cover that they are eligible, they met the criteria and that is why they were employed”.

Welfare measure to safeguard the interest of SC/ST employees, avenues for improvement in service conditions of SC/ST employees in NDMC.

Training seminars/symposia/conferences in foreign countries

59. From time to time, NDMC has been arranging training seminars/ symposia/ conferences in foreign countries.

60. Following employees of SC/ST categories were nominated and attended the training programmes during the years, 2014, 2015, 2016, 2017, 2018 and 2019 (31.08.2019)

Year	Number of employees nominated	SC	ST	SC&ST Total
2014	04	-	-	-
2105	13	02	01	03
2016	31	03	02	05
2017	44	11	01	12
2018	22	03	00	03
2019	15	02	00	02

Welfare schemes for SC/ST by Welfare Department

61. Welfare Department of NDMC is extending financial assistance in case of higher study.

62. Regular SC/ST employees and their dependents are getting medical facilities at par with the other employees of NDMC on cashless basis in around 100 empanelled hospitals/ eye care centers/ labs on CGHS pattern. Special

permission is given to the employees on the treatments/ procedures/ implants/ tests which are not covered under CGHS.

63. The temporary employees who are working as RMR/TMR are getting medical facilities at hospitals/dispensaries run by NDMC. Extension of ESIC medical services to all RMR/TMR/Contractual employees is in process.

64. Medical expenses are reimbursed to all regular SC/ST employees, as in the case of other employees.

65. Compensation is extended as per policy framed by Personnel Department to the dependent of the deceased employees in case of death while on duty from Rs.5 Lacs to Rs.15 Lacs.

66. However Welfare Department also provide financial assistance of Rs.50000/- to the dependent of the deceased employees under Hitkari Nidhi Yojna.

67. Rs.50000/- given as financial assistance at the time of marriage of two wards to all the SC/ST employees, as in the case of other employees, under HNY scheme

Housing Facilities

68. As a Welfare measure the Municipal Housing Department of New Delhi Municipal Council provides accommodation to Municipal Employees. There is an inventory of about 3200 houses from Type-I, II, III, IV, V & VI. The inventory of Type I, II and III houses is about 90% of total houses.

69. The NDMC follows the guidelines and policies of Directorate of Estate for allotment of Municipal Quarters. As per the guidelines of Directorate of Estate the reservation in allotment of accommodation to Scheduled Castes and Schedules Tribe employees shall be ten per cent (10%) in Type I and II accommodation and five per cent (5%) in Type III and IV accommodation. The allotment from Type I to IV shall be made in the ratio of 2:1 vacancies of Scheduled Castes and Scheduled Tribe employees, respectively. In respect of Types I and II accommodation, there will be 60 point roster system and the vacancies at point number 10, 20, 40 and 50 shall be allotted to Scheduled Castes applicants and the vacancies at point number 30 and 60 shall be allotted to Scheduled Tribe applicants. In respect of Type III and IV accommodation, there will be 60 point roster system and the vacancies at point number 20 and 40 shall be allotted to Scheduled Caste applicants and vacancy at point number 60 shall be allotted to Schedule Tribe applicants.

Compassionate ground appointments

70. When asked, whether the NDMC has separate rules for appointment of employees on compassionate grounds, the Department in its written reply stated that NDMC follows consolidated guidelines on compassionate appointment issued by DoPT vide their O.M. No. 14014/2/2012-Estt.(D) dated 16.01.2013 as amended from time to time. As a welfare measure, NDMC provides engagement on muster roll to the dependent of deceased employee/person engaged on muster roll.

Regularisation of Contractual Doctors

71. The Committee have been apprised through some representations that many Medical Doctors are working as General Duty Medical Officers (GDMO) in New Delhi Municipal Council (NDMC) on contractual basis against the regular vacancies for a considerable time and many of them belong to reserved community. However, it has been observed that a considerable number of regular vacancies used to remain unfilled in the past due to reluctance of Doctors recommended by UPSC to join services of NDMC and resignations after securing Post Graduate admissions or other reasons. NDMC made contractual appointment of GDMOs and Specialists for several years to tide over the shortage of Doctors in an endeavour to ensure delivery of satisfactory health care services to masses. However, due to genuine and persistent demand from contractual Doctors for regularization of their services, the New Delhi Municipal Council in the resolution No. 10 (H-03) passed on 20.06.2014 resolved to regularize the contractual services of the Doctors by approaching the UPSC for amendment of the Recruitment Rules(RR) to provide for their induction in the manner regularized by Delhi Government for their contractual Doctors as a one-time measure. Regularization of contractual Doctors working Delhi Government has been done at the time of constitution of the Delhi Health Services Cadre by amending the clause of "initial constitution of service" in their recruitment rules. NDMC on lines of Delhi Government proposed to amend Rule 5 of RR by inserting clause 5(3) to include contractual Doctors in "initial constitution of service" but due to certain objections

by UPSC, NDMC did not implement it till date. Further, the NDMC Council on 03.02.2018 resolved that "rejuvenated efforts be made to utilize the services of the existing contractual Doctors in NDMC on regular basis and for that purpose, without seeking any amendment in the recruitment rules, a separate scheme for giving these contractual Doctors an opportunity for their appointment in the NDMC on a regular basis may be considered and the same should be sent to the Ministry of Home Affairs, Government of India. NDMC Council further vide meeting No. 04/2018-19 held on 23.08.2018 resolved that decision taken in meeting held on 03.02.2018 be followed subject to change that NDMC may seek approval of the Ministry of Home Affairs and not to seek concurrence of the UPSC in the matter. Accordingly, the Council resolved to direct the Department concerned to seek approval of the Ministry of Home Affairs, Government of India for regularization of such contract Doctors on "As is where is basis" without the concurrence of UPSC in the matter. The issue of regularization has been pending since long time at NDMC, MHA and different Government levels with no clear solution at sight. Due to the delay in resolving the matter many Doctors are working on contract basis for many years though being equally qualified, having gained several years of work experience and appointed against regular vacancy. However, despite the above Council resolution, the increment being given to them have been stopped without assigning any valid reasons or any order declaring the above resolution null and void.

72. The Committee have also been apprised that contract Doctors have not been given other benefits like municipal residential accommodation, health benefits, EL encashment etc. as was approved in the Council resolution and which is being given to the regular Doctors. The NDMC has not given them the benefits of 7th Central Pay Commission (CPC) which is due from 01.01.2016 although they have given it to all other classes of NDMC employees. During the current outbreak of pandemic, contractual Doctors in NDMC are in the frontline in the nation's fight against Covid-19. Disregarding all personal risk involved, they have lead from the front in efforts towards containment of this pandemic and towards diagnosis and treatment of this dreaded disease.

73. During the evidence on 16.03.2020, Committee raised the issue about the appointments and recruitment of Medical Doctors in NDMC. In their reply, Chairperson, NDMC stated that:-

"They have to be recruited through UPSC because they are Group 'A' employees. The need sometimes is so imminent that there is pressure to hire doctors on contract basis. Then they continue thereafter. That is the problem".

74. The Committee also enquired the reasons for non appointment of full time Doctors. The Chairperson, NDMC during evidence held on 16.03.2020 submitted as under:

"This was being done earlier. These are all old appointees who are continuing. Now we are dealing with the regularisation of these people. There are 63 doctors who are to be regularised. We have sent a

proposal to the Ministry, the Ministry has consulted the UPSC also as to how we can regularise them, whether through exam, what will be the pattern of exam. These persons are now beyond 40 years of age. Will they be able to compete in a general exam compared to younger doctors? These issues are there”.

Shops/Kiosks and Parking Lots in NDMC

75. Historically most of the shops, kiosks, stalls, tharas have been allotted in NDMC area on rehabilitation basis, but now whenever a new premises/space is available the same is allotted through e-auction.

Rehabilitation basis

76. If NDMC decides to shift any temporary market in the public interest, occupants are provided with alternate premises for carrying on their occupation.

Open Tender Basis

77. As mentioned in para 75 also the premises/units are allotted through e-auction only. Advertisements are published in local and national dailies of English, Hindi and Urdu languages. Applications are invited from general public as well as from the reserved categories on a prescribed form containing all details and other related information regarding terms and conditions.

The reservation quota in the process of e-auction is as under:

1. 15% for Scheduled Castes
2. 7.5% for Scheduled Tribes

The parking lots in the NDMC area are being managed through a concessionaire on PPP Model or by the NDMC itself.

78. As per record, the details of the shops allotted to SCs and STs during the last five years are given as under year-wise:

2014	01
2015-16	No auction held
2016-17	No auction held
2017-18	No auction held
2018-19	01

79. In the open bid held in March 2015, one shop bearing no. 1 Food Court Plaza, Hanuman Mandir Complex was reserved for SC category and was further allotted accordingly. Thereafter last such e-auction took place in March, 2019 when 23 shops were put for e-auction. As per the quota prescribed, 04 shops (03 for SCs and 01 for ST) were kept reserved for the above mentioned categories. Only 01 shop was allotted to SC category and no shop could be allotted to ST category.

80. When asked as to how many shopping complex, shops, kiosks and parking lots issued to SC/ST category till date and criteria and procedure for allotment of shops, kiosks and parking lots to SC/ST category, the Department in its written reply stated as under:

- (i) The Estate-I Department manages the built up units like shops/stalls/kiosks etc. These units are allotted through public e-auction. The concept of providing reservation in the matter of allotment of stalls, shops, kiosks was first introduced in NDMC in the year 1972. Thereafter, the policy was reviewed in the year 1994 and 2002.

- (ii) At present there is 15% reservation for Scheduled Castes and 7.5% for Scheduled Tribes in the process.
- (iii) Last such e-auction took place in March, 2019 when 23 shops were put for e-auction. As per the quota prescribed, 04 Shops (03 for SCs and 01 for ST) were kept reserved for the above mentioned categories. The Committee were further apprised through power point presentation that only 01 shop was allotted to SC category and no shop could be allotted to ST category.
- (iv) The parking lots in the NDMC area are being managed through a Concessionaire on PPP Model or by the NDMC itself.

81. On being asked by the Committee that there was no auction held for allotment of shops to SCs/STs during the year 2015 to 2019, the Department in its written reply stated that the process of e-auction generally takes place when sizable number of Shops/Stalls/Kiosks falls vacant. It is stated that after March 2015, next e-auction took place in 2019 only, as stated with reference to points No.17 above. Since no e-auction took place during the period from 2015 to February 2019, no allotment of Shops to Scheduled Castes/Scheduled Tribes could also take place.

Fake Caste Certificates

82. With regard to fake caste certificate and disposal thereof. Two complaints were received in the year 2013 and 2015 and the same are disposed off with details as under:

83. A complaint was received against Shri Mahatma Mahto, Stenographer with regards to fake ST certificate. After due enquiry, a major penalty of removal from

service which shall not be a disqualification for future employment has been imposed upon Sh. Mahatma Mehto by the Disciplinary Authority vide order no. 172/PB/F.No.70/Vig./Imp./IOV-II(M)/18 dated 17.12.18. He has filed an appeal before the Hon'ble Lt. Governor and the same was rejected. Further, Sh. Mahtma Mehto has filed an appeal before the Hon'ble CAT vide O.A. No. 1599/2019 which was listed for hearing on 08.11.2019.

84. Complaint received through Vigilance Section against Shri Hari Singh, Section Officer with regards to fake ST certificate. However the complaint was found pseudonymous and has been closed without any further action.

85. During the evidence, Chairman, NDMC submitted before the Committee that criminal case would be filed besides taking disciplinary action against the employee, if any case of getting job on the basis of fake certificate come to the notice of NDMC. A complaint was received against Shri Upendra Prasad, ex-JE (Civil) for submitting fake/forged ST category certificate to obtain employment in NDMC. After CBI enquiring, the allegations were found to be correct. Accordingly, a major penalty proceeding was initiated against Shri Upendra Prasad which ended in his removal from service vide Order dated 21.07.2009.

86. When asked whether any criminal proceedings have been filed against those found guilty of securing employment on the basis of false caste certificate, it was stated that as most of the cases are either sub-judice or departmental action has been initiated/is being initiated, further action as per law and procedure can be taken only after the final outcome of these cases.

CHAPTER-II

Recommendations/Observations

Board of Council

2.1 The Committee note that there are 13 members in the Board of Council of NDMC, out of them 2 members should be from Scheduled Castes category. The Committee have been apprised during the evidence that there is no non-official member of SC community in the Council term 2019-2024 and as such there is one vacancy. The Committee are of the view that inadequate representation of SC member of the Board of Council would hamper the functioning of NDMC in-so-far as welfare of SC community is concerned. The Committee keeping in view of protecting interest of SC community strongly recommend that matter may be taken up at highest level to fill the vacancy without further delay.

Backlog/shortfall

2.2 The Committee note that massive shortfall exists in both the direct recruitment and the promotion of SCs and STs in Group 'A', 'B', 'C' and 'D' categories of posts according to the statement furnished. There were 6857 total vacancies as on 31.08.2019 out of which SC vacancies were 312 and ST vacancies 259. As stated, the shortfall of SC/ST candidates in direct recruitment quota is due to non-nomination of adequate number of candidates by recruitment agency i.e. Delhi Subordinate Services Selection Board (DSSSB) against requisitions for category "B" and Category "C"

posts and by UPSC for category "A" posts. As regards shortfall in promotion cases, the reason is stated to be due to delay in filling up of vacant post by DSSSB with respect to direct recruitment post in the past and non-availability of eligible officers in the feeder grade in the promotion cases even after considering the officers/officials in extended zone of consideration. The Committee are not satisfied with the reply of the Ministry that the shortfall in direct recruitment and promotion occurred due to the recruiting agencies nominating less number of reserved candidates against indent placed to them and non-availability of SC/ST candidates even in the extended zone of consideration respectively. The Committee are of the view that had a sincere efforts made by the Ministry there would have been sufficient number of reserved candidates against the indent placed and officers in the feeder grade for promotion cases. The Committee recommend that NDMC in conjunction with Delhi Subordinate Services Selection Board (DSSSB) should devise a effective detailed plan and make sincere efforts to overcome such backlog/shortfall and the said backlog/shortfall should be cleared within a time frame by Ministry of Home Affairs/NDMC on priority. The Committee also recommend that the backlog posts in the direct recruitment quota may be filled up by advertising vacancies in a leading national daily newspaper with proper propaganda within three months from date of presentation of the report. The Committee may be apprised about the progress made in this regard. The Committee also desire that for filling up of

all backlog vacancies relaxation in qualifying percentage and interview may also be provided, if need arises.

2.3 The Committee also note that no special recruitment drive in Group "B", "C", and "D" had been made during the years 2014-2019. The Committee would like to know the reasons for not launching special recruitment drives during those years when there were vacancies for the SCs/STs. The Committee are of the view that so long as there is insufficient intake of SC/ST candidates in direct recruitment, the problem of backlog vacancies or the availability of SC/ST candidates in the feeder grade for promotion would always arise and the Committee will receive stereotype reply, none of SCs/STs are eligible for promotion. The Committee therefore recommend that NDMC should launch Special Recruitment Drive to fill up all backlog vacancies of SCs and STs in different cadres and fill up them within three months from date of presentation of the report.

Roster

2.4 The Committee note that separate post-wise rosters are being maintained for promotion and in direct recruitment. However, the Liaison Officer checks the claims of each category i.e. SC and ST whenever any proposal for direct recruitment or promotion is initiated. It is reiterated that rosters is a very important document as far as the welfare and interest of SCs and STs are concerned. It is the only mechanism through which a watch is kept on the proper placement of SC/ST employees in their

respective cadres against the vacancies reserved for them. In fact, the whole system of implementation of reservation orders rest on maintenance of rosters. It foretells the time by which the SC/ST employees become eligible for their next promotion by their placement in the roster. The Committee, as such, are of the view that the officers concerned for the maintenance of rosters as well as Liaison Officers should be made accountable for any lapse in its proper maintenance. The Committee also recommend that roster prepared must be uploaded into intranet in order to maintain transparency in this regard.

Foreign Training

2.5 The Committee note from the data provided by NDMC that representation of SC/ST employees, who attended the training seminars/symposia/ conferences in foreign countries during the last 05 years, is not adequate. The Committee may be apprised the reasons and criteria followed for sponsoring the candidates for foreign training. The Committee are of the firm opinion that imparting training to SCs and STs not only enable them to acquire skills and aptitude but also help to widen their horizon and provide a momentum to their careers. Therefore, it is essential that SCs/STs employees are regularly nominated for training abroad so that they can excel in their jobs. The Committee, therefore, recommend that the

Ministry should draw out a list of eligible SC/ST candidates for training abroad even if require by adapting relaxed criteria for the training.

Muster Roll Employees

2.6 The Committee note that Casual/contractual workers had been engaged by NDMC to meet the exigency of work. No reservation is followed at the time of their engagement. However, it may be ensured that the reservation policy is complied with fully at the time of their regularization. The Committee feel that engagement of casual workers/contract labourers by NDMC without following proper guidelines of reservation for SCs/STs is against the guidelines issued by the DoPT. DoPT O.M. No.36036/3/2018-Estt.(Res.), dated 15th May, 2018 clearly mention that contract labours engaged for more than 45 days must be provided reservation. The Committee are of the view that NDMC should maintain data for the casual/contractual workers belonging to SC/ST category engaged by them and provide compliance report on scrupulously following DoPT guidelines in this regard. The Committee also desire that muster roll employees who have served for a long time in the NDMC should be considered for regularization in service.

SC/ST Employees Welfare Association and redressal of grievances of SC/ST employees

2.7 The Committee note that there are many groups of Employees Welfare Associations/SC/ST Employees Associations. However, informal

meetings are held with the Management as and when requested by any groups of employees association to redress their grievances/complaints. The Committee, therefore, direct NDMC to unite various groups of SC/ST Employees Welfare Associations under one forum and recognize the majority group duly elected by their SCs and STs employees to serve them purposefully. The Committee also stress that as per DoPT guidelines periodical meetings should be held with the SC/ST Employees Welfare Association and recorded minutes of such meetings be circulated to them. On demand, they may also be allowed to examine the rosters of the employees as and when required to maintain transparency. The Committee also desire that a representative of SC/ST welfare employees association should be invited to attend the meeting called by the NDMC whenever an important discussion on SC/ST related matter takes place and their views must be given due weightage.

2.8 The Committee note that complaint/grievance register is being maintained in SC/ST Cell of NDMC. All the complaints received are forwarded to the concerned Establishment Section for further necessary action and its disposal. The Committee are of view that since most of these complaints/grievances pertain to delay in promotion/time scale, pay fixation, regularisation etc. these issues need to be recorded properly, clearly indicating the date of receipt of the complaint, nature of each case and its disposal. The Committee also desire that a senior official may be deputed

for monitoring the complaints periodically to ensure that all complaints/grievances of SC/ST officials are redressed properly.

Liaison Officer

2.9 The Committee note that NDMC has appointed a Liaison Officer who is Joint Director rank belonging to SC category and other supporting staff from general category. The Committee are of view that the Liaison Officer is a link between the Management and the SC/ST employees of the organisation whose main function is to ensure that directives on reservation of SCs and STs are implemented in letter and spirit. Therefore, it is important that Liaison Officer and his support staff should be appointed from reserved communities, so that the SC/ST employees may discuss, send and represent their reservation related problem without fear in a candid way. The Committee would, therefore, like to impress upon the fact that formal training should also be provided to Liaison Officer so that they can discharge their duties earnestly and effectively. Moreover, SC/ST officer appointed as Liaison Officer may also give confidence to SC/ST employees and the Liaison Officer may in turn be able to do his job with more dedication and commitment. Therefore, the Committee are of the view that Liaison Officer should be allowed to work independently and without any interference from any side. The Liaison Officer should also not be overburdened with many assignments apart from his liaison duties. The Committee therefore desire that Liaison Officer should invariably conduct

quarterly meeting with SC/ST Employees Welfare Association to protect the interest of SCs and STs effectively.

ST percentage in recruitment

2.10 The Committee, note that percentage of STs in the staff strength for all categories of posts is very low compared to other communities. Regarding the total number of direct recruitment made by NDMC during the years 2014 to 2019 in group A, B, C and D posts, reservation of ST category is insufficient. The Committee have been apprised that representation of STs in promotion is very less even in Group "C". The Committee note that no ST category has been notified for UT Delhi by Delhi Government. However, the ST applicants of neighbouring States recommended by Board, sometimes have failed to join the post offered to them by NDMC. The Committee feel that it is the bounden duty of the Ministry of Home Affairs/NDMC to ensure that the percentage of ST employees is maintained in all categories of posts on recruitment and promotion. The Committee therefore recommend that a workable solution should be found to resolve the problem of maintaining staff strength of ST at prescribed limit in Group A, B, C and D posts.

2.11 The Committee observe that many tribal communities residing in Delhi are to be notified by the Delhi Government as Tribals. The Committee feel that it is a very peculiar issue and express their displeasure over the

delay in the matter. The Committee, therefore, direct Ministry of Home Affairs to take up the matter before Delhi Government to notify the tribal communities, who are living, born and brought up in Delhi to enable them to avail of their constitutional benefits of reservation.

Regularisation of Contractual Doctors

2.12 The Committee find that many regular vacancies used to remain unfilled in past due to reluctance of Doctors recommended by UPSC to join services of NDMC and resignation after securing Post Graduate admissions or other reasons. NDMC made contractual appointment of GDMOs and Specialists for several years to tide over the shortage of Doctors in an endeavour to ensure delivery of satisfactory health care services to masses. However, due to genuine and persistent demand from the contractual Doctors for regularization of their contractual services, the New Delhi Municipal Council in their resolution No. 10 (H-03) passed on 20.06.2014 resolved to regularize the contractual services of the contractual Doctors by approaching the UPSC for amendment of the Recruitment Rules (RR) to provide for their induction in the manner regularized by Delhi Government for their contractual Doctors as a one-time measure. Regularization of contractual Doctors working in Delhi Government has been done at the time of constitution of the Delhi Health Services Cadre by amending the clause of "initial constitution of service" in their recruitment rules. NDMC on lines of Delhi Government proposed to amend Rule 5 of RR by inserting clause 5(3)

to include contract Doctors in "initial constitution of service" but due to certain objections by UPSC, NDMC did not implement it till date. The Committee have been informed that Doctors are recruited through UPSC because they are Group 'A' employees. The need sometimes is so imminent that there is pressure to hire Doctors on contract basis. Then they continue thereafter. The Committee feel that contract period is for only short duration and employing the Doctors for a long time defeats the very purpose of contractual employment.

2.13 The Committee have been informed that there are 63 Doctors who are to be regularised. They have sent a proposal to the Ministry, the Ministry has consulted the UPSC also as to how they can regularise them, whether through examination and what will be the pattern of examination. The Committee concur with the views expressed by Chairman, NDMC that contractual Doctors are now of above 40 years of age and perhaps may not be able to qualify the examination. The Committee are of the view that the Doctors who have been working on contract basis for many years have obviously passed MBBS or PG examination long back as such now it would be difficult for them to pass the further examination for regularization. The Committee, therefore, recommend that the Ministry in consultation with NDMC/UPSC should evolve a foolproof mechanism to regularize them without any examination in the Group "A" post in view of their essential professional qualifications, experience and performance during Covid-19

Pandemic and for the sake of ensuring justice to all reserved and unreserved category of Doctors.

Shops/Stalls/Kiosks

2.14 The Committee note that the Estate-I Department manages the built up units like shops/stalls/kiosks etc. These units are allotted through public e-auction. The concept of providing reservation in the matter of allotment of stalls, shops, kiosks was first introduced in NDMC in the year 1972. Thereafter, the policy was reviewed in the year 1994 and 2002. At present there is 15% reservation for Scheduled Castes and 7.5% for Scheduled Tribes in the process shops/Stall/Kiosks. The Committee also note that there was no auction held for allotment of shops/Stall/Kiosks to SCs/STs during the period from 2015-16 to February, 2019 and as a result thereof no allotment of Shops to Scheduled Castes/Scheduled Tribes could also take place. The Committee would like to know the reasons for the laxity on the part of NDMC having not regular auctions for allotment of Kiosks and shops. The Committee urge the Department for allocation of shops/stall/kiosks etc. through e-auction in a time frame so that SC/ST category candidates could be benefitted and start their self employment. The Committee have been apprised that during last e-auction held on March, 2019, 23 shops were put on e-auction out of which 3 shops were reserved for SC category and 01 shop was reserved for ST category. However, only

01 shop could be allotted to SC category and no shop could be allotted to ST category. The Committee may be apprised reason therefor and corrective measures taken by the NDMC in this regard.

2.15 The Committee are of the view that if adequate number of ST applicants are not available for open tender/auction, the remaining shops should be allotted to the applicants belonging to SC category and vice versa. The Committee feel that there is no dearth of Scheduled Caste/Scheduled Tribe people who are striving hard to get a shop/stall/kiosk in Delhi for initiating their self employment. The Committee also regret to point out that sincere efforts have not been made by NDMC to fill up reservation quota in regard to allotment of shops/stalls/kiosks. The Committee, therefore, recommend that keeping in view of socio-economic conditions of SCs and STs sincere efforts should be made by the NDMC in regard to allotment of shops kept reserved for them on reasonable price.

New Delhi;
September, 2020
Asvina, 1942(Saka)

DR. KIRIT PREMJI BHAI SOLANKI
Chairperson
Committee on the Welfare of
Scheduled Castes and Scheduled
Tribes

Annexure A

The category-wise status of the officers appointed in NDMC is as under:-

S. No.	Name of Post	Number of Post	Criteria & Qualification for appointment	Reservation policy implemented or not	Whether any SC/ST Officer appointed	Remarks
i.	Chairman	01	Deputation	Not applicable as the post filled by MHA, GOI	SC	
ii.	Secretary	01	Deputation		No	
iii.	Financial Advisor	01	Deputation	No	No	The post has been filled on deputation following the RRs and instruction of DOPT, GOI
iv.	Chief Vigilance Office	01	Deputation	No	No	
v.	Chief Auditor	01	Deputation	No	No	
vi.	Director	13	33.33% by Promotion & 66.66% by Deputation failing which by deputation	No	No	No departmental candidate was eligible for promotion as a result all the post of Director had been filled through deputation 11 posts filled up by deputation and 1 post by departmental candidate and 1 post is vacant
vii.	Chief Engineer (Electrical)	02	Promotion failing which by Deputation	No	No	Vacant
viii.	Chief Engineer (Civil)	02	Promotion failing which by Deputation	No	No	The post has been filled on deputation following the RRs and instruction of DOPT, GOI
ix.	Chief Architect	01	Promotion failing which by Deputation	No	No	Vacant post
x.	Director (Medical Services)	01	Promotion failing which by Deputation	No	ST	Do
xi.	Medical Officer of Health (for Public Health Department)	01	Promotion failing which by Deputation	No	SC	Do

Copy of Resolution No. 13

3
EXAMINERY MATRONS held on 14-2-30

RECRUITMENT RULES FOR THE POST OF FINANCIAL ADVISER

- | | |
|---|---|
| 1. Name of the post. | Financial Adviser |
| 2. No. of post (no). | One |
| 3. Classification | Equivalent to Class I ^{of the P.S.} |
| 4. Scale of pay: | Rs. 2250-125/2-2500 (6100-5700) |
| 5. Whether selection post/
non-selection post. | Selection |
| 6. Method of recruitment
whether by direct recruitment
or by promotion or transfer. | Transfer on deputation. |
| 7. In case of recruitment by
promotion, transfer, grade
from which promotion to
be made. | <u>Transfer on deputation,</u>
officers, belonging to IA AS
having a minimum of 12 years
service as Class I Officer and
holding post of not below the
rank of Senior Deputy Accountant
General preferably of AG-II
level or officers of same level
of service holding equivalent
post in Indian Railway Accounts
Service or Indian Defence
Accounts Service. |

The above proposed Recruitment Rules for the post of Financial Adviser in the Scale of Rs. 2250-125/2-2500 are laid before the Committee of Officers headed by the Administrator for consideration and approval.

ADMINISTRATOR'S DECISION

Resolved by the committee of officers & decided by the Administrator that RRs for the post of FA are approved.

Sd/-
Per Secretary
New Delhi Municipal Council
New Delhi.

Office Super. (E)
NDM.C. New Delhi

(3)

RECRUITMENT RULES FOR THE POST OF CHIEF VIGILANCE OFFICER

1. Name of the post	Chief Vigilance Officer
2. No. of posts	One
3. Classification	Group A Gazatted
4. Scale of pay	Equivalent to the scale Dy. Secy/Director of Govt. of India.
5. Whether selection or Non selection post.	N/A
6. Age limit for direct recruitment.	N/A
7. Educational and other qualification for -	
a) Direct recruitment	N/A
b) Departmental recruitment	N/A
8. Whether age prescribed for direct recruitment will apply in the case of promotions.	N/A
9. Period of probation, if any.	N/A
10. Method of recruitment whether by direct or by promotion, on deputation/transfer. No. of vacancies to be filled by various methods.	By transfer on deputation IAS/Central Service Gr. U.T. Civil Services/Central Secretariat Service of
11. In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made.	As in Column 10.
12. If a DPC exists, what is its composition?	N/A
13. Remarks	Approval of C.V.C. to be obtained, for promotion

(Kalam Singh)
Asstt. Secy. (E)

The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of the receipt of the applications.)

13. If a DPC exists what is its composition GROUP 'A' DPC (FOR CONSIDERING PROMOTION):

1. CHAIRMAN/MEMBER, UPSC-CHAIRMAN.
2. SECRETARY, NDMC- MEMBER
3. F.A., NDMC-MEMBER
4. DIRECTOR, (VIGILANCE), NDMC-MEMBER
5. DIRECTOR (PERSONNEL), NDMC-MEMBER

14. Circumstances in which UPSC to be consulted in making recruitment.

Consultation with UPSC necessary on each occasion.

Annexure-III

File No. F.3/24(1)/96-R.R.
Recruitment Rules for the post of Chief Auditor
Department NDMC
Post Code :

- | | |
|---|--|
| 1. Name of Post | CHIEF AUDITOR |
| 2. No. of Post | 1(1999) Subject to variation dependent on work load. |
| 3. Classification | Category 'A' |
| 4. Scale of pay (Rs.) | 18400-500-22400 |
| 5. Whether selection by merit or selection-cum-seniority of non selection post. | N.A. |
| 6. Age limit for direct recruits. | N.A. |
| 7. Whether benefit of added Yrs of service admissible. | N.A. |
| 8. Educational and other qualification required for direct recruits. | N.A. |

293-
300

N.A.

Whether age & EQ prescribed for direct recruits will apply in the case of promotees.

N.A.

10. Period of Prob. If any.

DEPUTATION

11. Method of Rectt. Whether by direct Rectt. Or by promotion or by deputation/absorption & % of the post to be filled by various methods.

DEPUTATION.

12. In case of Rectt. by promotion/ deputation/absorption grades from which promotion/deputation/ absorption to be made.

Officers of the organised Audit and Accounts service of the Central Govt.

(i) Holding analogous posts on regular basis or

(ii) with 3 years regular Service in posts in the Scale of Rs.14,300-18,300 or equivalent.

(Period of deputation including period of deputation in another ex-cadre post held immediately preceeding this appointment in the same or some other organisation/department of the Central Govt. shall ordinarily not exceed 4 years.

The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of the receipt of the application).

N.A.

3. If a DPC exists what is its composition.

4. Circumstances in which U.P.S.C. to be consulted in making recruitment.

Consultation with UPSC not necessary.

Annexure-IV

File No.3/24 N(2)98-RR
Recruitment Rules for the post of :DIRECTOR (PUBLIC RELATION)
Department :NDCM
Post Code :4701020198

Director (Public Relation)

1. Name of the Post

1(1999)subject to variation dependent on work load.

2. No. of Post.

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 4th September, 2002.

No. F. 4 (22)/2001-U. D/12810.—The following recruitment regulations made by the New Delhi Municipal Council, New Delhi under clause (C) sub-section (1) of section 43 of the New Delhi Municipal Council Act, 1994 (44 of 1994) vide its Resolution No.3(XX) dated the 27th October, 1999 and after consultation with the Union Public Service Commission as required under sub-section (2) of the said act, in connection with the recruitment to the post of (i) Directors namely Director (Personnel), Director (Commercial), Director (Estate), Director (Enforcement), Director (Tax), Director (Enquiry) and Director (Education), (ii) Deputy Secretary (iii) Chief Auditor, (iv) Director (Public Relations), (v) Director (Horticulture), (vi) Deputy Director (Horticulture), (vii) Assistant Director (Horticulture), (viii) Ayurvedic Physician, (ix) Senior Ayurvedic Physician and (x) Chief Ayurvedic Physician, in the New Delhi Municipal Council, New Delhi have been approved by Central Government/Ministry of Home Affairs, vide No. U.14011/153/2000-Delhi dated the 14th December, 2000 under the provisions of sub section (2) of section 387 of the said Act, are hereby published in schedule I, II, III, IV, V, VI, VII, VIII, IX and X respectively as annexed hereto:-

Annexure - I

File No.3/24N(1)/97-PR

Recruitment Rules for the post of : DIRECTOR

Department : NDMC

Post Code :

1.	Name of the Post	DIRECTOR Director(Personnel) - 1 post Director(Estate) - 1 post Director(Enforcement) - 1 Post Director (Tax) - 1 Post Director (Inquiry) - 1 Post Director (Commercial) - 1 Post Director (Education) - 1 Post
2.	No. of Post.	07(1999) Subject to variation dependent on workload.
3.	Classification	GCS Group A Gazetted.
4.	Scale of Pay(Rs.)	12000-375-16500
5.	Whether selection by merit or selection-cum seniority or non-selection post	Selection by Merit.
6.	Age limit for direct recruits	N.A.

- | | | |
|-----|--|---|
| 7. | Whether benefit of added years of service admissible | N.A. |
| 8. | Educational and other qualifications required for direct recruits | N.A. |
| 9. | Whether Age & EQ prescribed for direct recruits will apply in the case of promotees | N.A. |
| 10. | Period of Probation, if any | Nil |
| 11. | Method of Recruitment, whether by direct Rectt. or by promotion or by deputation/absorption and % of the post to be filled by various methods. | 33.33% Promotion failing which by deputation
66.66% Deputation |

12. In case of Rectt. by promotion /deputation/absorption grades from which promotion/ deputation / absorption to be made.

PROMOTION:

DEPUTY SECRETARY in the scale of pay of Rs.10,000-15,200 with five years' regular service in the grade and possessing degree from a recognised University or equivalent.

NOTE-I: The Educational qualification of degree from a recognised University or equivalent will not apply to the officers in the feeder grade holding the post of Deputy Secretary on regular basis on the date of notification of these recruitment rules.

NOTE-II: Where juniors who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided they are short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

DEPUTATION:

Officers under the Central/State Govt./Uts:-

- (a) (i) Holding analogous posts on regular basis; or
- (ii) with five years regular service in post in the scale of Rs.10,000-15,200 or equivalent; and

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- (b) Possessing the following Educational qualifications and experience:
- (i) Degree from a recognised University or equivalent.
 - (ii) 10 years experience in administration/Establishment/Accounts matters.

The Departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly deputationists shall not be eligible for consideration for appointment by promotion.

(period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed four years. The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the Closing date of the receipt of the applications.)

13. If a DPC exists what is its composition
- GROUP 'A' DPC (FOR CONSIDERING PROMOTION):
1. CHAIRMAN/MEMBER, UPSC
- CHAIRMAN
 2. SECRETARY, NDMC -
MEMBER
 3. F.A. NDMC - MEMBER
14. Circumstances in which UPSC to be consulted in making recruitment.
- Consultation with UPSC necessary while appointing an officer on deputation.

Annexure -II

File No.3/24N(1)/97-RR

Recruitment Rules for the post of : DEPUTY SECRETARY

Department : NDMC

Post Code : 4701010697



RECRUITMENT RULES FOR THE POST OF CHIEF ENGINEER (ELECT.)

1. Name of Post:

Chief Engineer (Elect.)

2. No. of posts:

One

3. Classification:

Gazetted Class I.

4. Pay Scale:

Rs. 1600-1900 (Sivasankaran (Scale (provisional) 1570-2010 - (Reim)

5. Whether selection or non-selection post:

Selection post.

6. Age limit for direct recruits:

N.A.

7. Educational & other qualifications:

(a) Qualifications:
Degree in Electrical/Mechanical Engineering from a recognised university.

(b) Experience:

7 years service as SM(D) and 15 years combined service as Electrical Engineer and SM(D) in a Large Elect. Supply undertaking having 11 KV transmission (overhead as well as under-ground) distribution system as also experience in electrification, distribution, air-conditioning of multi-storied buildings.

8. Whether age prescribed for direct recruitment will apply in the case of promotion:

No.

9. Probation periods:

Two years in case of departmental promotion.

10. Method of recruitment:

By promotion falling within the category of officers in the rank of SM(E) of State Elect. Boards/CPWD having experience in Col.No.7 (b).

11. In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made:

As in Col.No.7 (a) & (b).

12. If a D.P.C. exists what is its composition.

As proscribed under Punjab Municipal Act, 1911.

13. Remarks:

Sd/-
(K.R. BHASIN)

(Period of deputation including period of deputation in another Ex-Cadre post held immediately preceding this appointment in the same or some other organization of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of the receipt of the application).

13. If a DPC exists what is its composition.

- Group 'A' (for Considering promotion):
1. Chairman/Member UPSC—Chairman
 2. Secretary NDMC—Member
 3. Financial Advisor, NDMC—Member
 4. HOD, Concerned—Member.

14. Circumstances in which UPSC to be consulted in making --recruitment

Consultation with UPSC necessary.

SCHEDULE V

File No. J/2/N(1)/98-RR

Recruitment Rules for the post of Chief Engineer Civil

Authority: NDMC

Code: 4701030198

Name of Post	: CHIEF ENGINEER (CIVIL)
No. of Post	: 2 (2000) Subject to variation dependent on workload
Classification	: Category 'A'
Scale of Pay (Rs.)	: 16,400-450-20,000
Whether selection by merit or selection-cum-seniority or non-selection post	: Selection by merit
Age limit for direct recruits	: N.A.
Whether benefit of added yrs. of service admissible	: N.A.
Educational and other qualification required for direct recruits	: N.A.
Whether age period and EQ prescribed in direct recruits will apply in the case of promotees.	: N.A.
Period of Prob. If any	: Nil
Method of Recit. whether by direct Recit. or by promotion or deputation/absorption and of post to be filled by various methods.	: Promotion failing which by Deputation including short term contract
Mode of Recit. by promotion/absorption/absorption grades in which promotion/deputation/absorption to be made.	: Promotion : Superintending Engineer (Civil) with 2 years regular service in the grade.

Note: Where among who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided, they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

Deputation: (Including Short Terms contract):

Officers under the Central/State Govt./UTs./Universities/Recognized Research Institutions/Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Organisations:—

(a) (i) Holding analogous posts on regular basis; or

(ii) With 2 years' regular service in posts in the scale of Rs. 14300-18300 or equivalent; or

(ii) With 7 years' regular service in posts in the Scale of Rs. 12000-16300 or equivalent; and

(b) Possessing a degree in Civil Engineering from a Recognized University or Equivalent with 14 years' experience in Civil Engineering Works.

(The departmental Officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly deputationists shall not be eligible for consideration for a appointment by promotion).

(Period of deputation/contract including period of deputation contract in another Ex-Cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of the receipt of the application)

13. If a DPC exists what is its composition

Group 'A' (for Considering promotion):

5. Chairman/Member UPSC — Chairman

6. Secretary NDMC — Member

7. Financial Advisor, NDMC — Member

8. HOD, concerned — Member

Consultation with UPSC necessary on each occasion.

14. Circumstances in which UPSC to be consulted in making recruitment

For and on Behalf of the Lt. Governor
of National Capital Territory of Delhi,

A. S. KHULLAR, Addl. Secy.

RECRUITMENT RULES FOR THE POST OF DIRECTOR(MEDICAL SERVICES)

Sr. No.	Name	Remarks
1	Name of Post	Director(Medical Services)
2	No. of Post	01
3	Classification	Category 'A'
4	Scale of Pay	Pay Band - 4 Rs.37400-67000/- + Grade Pay Rs.10,000/- +NPA.+ Rs.1000/- Special Pay
5	Whether selection or non-selection	Selection
6	Whether benefit of added years of service admissible	N.A.
7	Age limit for direct recruitment	N.A.
8	Educational & other qualification required for direct recruits	N.A.
9	Whether age & education qualification prescribed for direct recruits will apply in the case of promotees.	Age - N.A. Educational Qualification - MD/MS degree in any branch of Medical Sciences recognized by MCI
10	Period of probation, if any	One year
11	Method of recruitment whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods.	Promotion from amongst the eligible officers, failing which by deputation:
12	In case of recruitment by promotion/deputation/absorption grades from which promotion / deputation/absorption to be made	Officer in SAG Scale with 3 years regular service in the grade and possessing a post graduate MD/MS degree in any branch of Medical Sciences specified in any of the schedule to the Indian Medical Council Act, 1956 from a recognized university/institute under MCI. Deputation: a) Officers under the Central/State Govt./ Union Territories/ Universities/Recognized Research Institutions/PSUs/ Recognized or Autonomous or Statutory Organizations i) Holding analogous post on regular basis in the parent cadre/department ii) With three years service in the grade rendered after appointment thereto on a regular basis in SAG Scale of Rs.37400-67000 + GP 10,000/- + NPA b) Possessing the following educational qualifications

577
732/64
697
571

		and experience: 1) Possessing a post graduate MD/MS degree in any branch Medical Sciences specified in any of the schedule to the Indian Medical Council Act, 1956 from a recognized university/institute under MCI.
13	If a DPC exists what is its composition.	Group 'A' DPC as decided by the Competent Authority
14	Circumstances in which UPSC is to be consulted in making recruitment.	As per the provisions provided in the New Delhi Municipal Council Act, 1994.

दिल्ली राजपत्र
Delhi Gazette

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सं. 2] दिल्ली, मई 6-मई 12, 2011, बुधवार/वैशाख 16-वैशाख 22, 1933
No. 2] DELHI, MAY 6-MAY 12, 2011, THURSDAY/VAISAKHA 16-VAISAKHA 22, 1933

भाग-III
PART-III

विधिक स्थानीय निकायों की अधिसूचनाएं
Notifications of Statutory Local Bodies

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

शहरी विकास विभाग

अधिसूचना

दिल्ली, 11 मई, 2011

क्रमांक : 13(02)/2011/श.वि./नदिनपा/4576.— नई दिल्ली नगरपालिका परिषद् अधिनियम, 1994 (1994 का 44) की धारा 43 के अन्तर्गत अपने संकल्प 11 (एच-01) दिनांक 21-4-2010 के द्वारा नई दिल्ली नगरपालिका परिषद्, नई दिल्ली द्वारा संघ लोक सेवा आयोग के परामर्श से बनाये गये निम्नलिखित भर्ती विनियम जोकि नई दिल्ली नगरपालिका परिषद्, नई दिल्ली में स्वास्थ्य चिकित्सा अधिकारी के पद से सम्बन्धित हैं और जो गृह मंत्रालय भारत सरकार के पत्र संख्या 14011/30/2010 दिनांक 24-12-2010 के माध्यम से अनुमोदित हो चुके हैं उक्त अधिसूचना की धारा 387 की उप-धारा (2) के उपबन्धों के अनुसरण में एतद्द्वारा निम्नलिखित रूप में इसके साथ संलग्न अनुसूची में प्रकाशित किए जाते हैं, अर्थात् :-

भर्ती विनियम

1. संक्षिप्त नाम एवं प्रारंभ तिथि.—(1) ये विनियम नई दिल्ली नगरपालिका परिषद् (2011) के स्वास्थ्य एवं चिकित्सा अधिकारी, पद के लिये भर्ती विनियम कहे जायेंगे।

(2) ये दिल्ली राजपत्र में प्रकाशन की तिथि से लागू होंगे।

2. पदों की संख्या, वर्गीकरण और वेतनमान.—उक्त पद की संख्या, इसका वर्गीकरण और इससे सम्बन्धित वेतनमान इन विनियमों के साथ संलग्न अनुसूची के कॉलम (2) से (4) में विनिर्दिष्ट रूप में होगा।

3. भर्ती की प्रक्रिया, आयु-सीमा अर्हता आदि.—उक्त पद के लिये भर्ती प्रक्रिया, आयु-सीमा, अर्हतायें और इससे सम्बन्धित अन्य मामले उक्त अनुसूची के कॉलम (5) से (13) में निर्दिष्टानुसार होंगे।

4. अनर्हता.—कोई व्यक्ति,—

(क) जो किसी ऐसे व्यक्ति के साथ दूसरा विवाह करता है या किसी अन्य से विवाह का अनुबन्ध करता है, जिसकी पत्नी/पति जीवित हो।

(ख) जो व्यक्ति, पत्नी/पति के जीवित होने पर दूसरा विवाह या विवाह का अनुबन्ध करता है, तो वह उक्त पद पर नियुक्ति के लिये पात्र नहीं होगा।

1702 DG/11

(37)

बशर्ते नई दिल्ली नगरपालिका परिषद्, यदि संतुष्ट है कि ऐसा विवाह ऐसे व्यक्ति के लिये तथा विवाह के लिये अन्य पक्षों के पर्सनल लॉ के कानून के अन्तर्गत अनुमेय है एवं ऐसा करने के अन्य आधार हैं तो इस विनियम के प्रचालन से छूट दी जाए।

5. छूट का अधिकार—जहां न.दि.न.पा.परिषद्, नई दिल्ली, का यह मत है कि इसे शीघ्रता से किया जाना आवश्यक है तो लिखित में कारणों का वर्णन करते हुए तथा संघ लोक सेवा आयोग के परामर्श से आदेश द्वारा व्यक्तियों के किसी वर्ग या श्रेणी के संबंध में इन विनियमों के प्रावधानों में से किसी में छूट/शिथिलता प्रदान की जा सकती है।

6. अपवाद.—इन विनियमों में कुछ भी अनुसूचित जाति, अनुसूचित जनजाति, भूतपूर्व सैनिकों तथा व्यक्तियों के अन्य विशेष वर्गों के लिये केन्द्रीय सरकार द्वारा इस संबंध में समय-समय पर जारी आदेशों के अनुसार प्रदान की जाने वाली अपेक्षित अन्य छूटों सहित आयु सीमा के शिथिलता तथा आरक्षण को प्रभावित नहीं करेगा।

पद फ़ोड 4701010108

फाईल सं. 3/24एन(1)/2008-भर्ती नियम

स्वास्थ्य एवं चिकित्सा अधिकारी के पद हेतु भर्ती विनियम

मंत्रालय : नई दिल्ली नगरपालिका परिषद् विभाग ; न.दि.न.पा.परिषद्

फा.सं. 13(02)/2011/रा.वि./एच.बी./एनडीएमसी

संस्थान का नाम : नई दिल्ली नगरपालिका परिषद्

पद का नाम	पदों की संख्या	वर्गीकरण	वेतनमान (रुपये)	क्या चयनित या गैर चयनित पद है	क्या सेवा में जोड़ी गई अवधि का लाभ स्वीकार्य है	सीधी भर्ती हेतु आयु सीमा
(1)	(2)	(3)	(4)	(5)	(6)	(7)
स्वास्थ्य एवं चिकित्सा अधिकारी	*01 (2010)	वर्ग 'क'	—	चयनित	लागू नहीं	लागू नहीं
	*कार्यभार के अनुसार परिवर्तनशील।					
सीधे भर्ती हेतु अपेक्षित शैक्षिक एवं अन्य अर्हताएं				क्या पदोन्नत व्यक्ति के मामले में सीधी भर्ती हेतु निर्धारित आयु एवं शैक्षिक योग्यता लागू होगी		परिवीक्षा अर्वाधि, यदि कोई हो
	(8)			(9)		(10)
	लागू नहीं			लागू नहीं		लागू नहीं

भर्ती की प्रक्रिया क्या सीधी भर्ती द्वारा या पदोन्नति द्वारा या प्रतिनियुक्ति/संविलयन द्वारा एवं विभिन्न पद्धतियों द्वारा भरे जाने वाले पदों की प्रतिशतता

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पदोन्नति द्वारा, जिसके तहत होने पर अल्प अर्वाधि अनुबन्ध सहित प्रतिनियुक्ति द्वारा

पदोन्नति

विशेषज्ञ श्रेणी 1 में वेतन सीमा-(पे बैण्ड-4) के वेतनमान 37400-67000 रु. 8700 के ग्रेड (पदक्रम वेतन) के साथ संवर्ग में 3 वर्षों की नियमित सेवा के साथ किसी मान्यताप्राप्त विश्वविद्यालय/संस्थान से भारतीय चिकित्सा परिषद् अधिनियम, 1956 की किसी अनुसूची में निर्दिष्ट अनुसार कोई जन स्वास्थ्य अर्हता अथवा समाज तथा रोग निवारक औषधि/सामुदायिक औषधि में स्नातकोत्तर डिग्री अथवा डिप्लोमा धारण एवं स्नातकोत्तर डिग्री प्राप्त करने के बाद जनस्वास्थ्य के क्षेत्र में 10 वर्षों का व्यावहारिक तथा प्रशासनिक अनुभव अथवा स्नातकोत्तर डिप्लोमा प्राप्त करने के बाद 15 वर्षों का अनुभव के साथ पे बैण्ड-3 में 7600 रुपये के ग्रेड पे

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संभरण श्रेणी में वे विभागीय अधिकारी, जो पदोन्नति की सीधी पक्ति में हैं, वे प्रतिनियुक्ति पर नियुक्ति हेतु विचार के पात्र नहीं होंगे।

इसी प्रकार प्रतिनियुक्ति वाले अधिकारी पदोन्नति द्वारा नियुक्ति हेतु विचार किशु जाने के पात्र नहीं होंगे। किसी अन्य संस्थान/केन्द्रीय सरकार के विभाग या अपनी नियुक्ति वाले विभाग में इस नियुक्ति से तत्काल पहले किसी अन्य बाह्य संवर्ग (एक्स कौडर) पर पर प्रतिनियुक्ति अवधि (अल्प अवधि अनुबंध सहित) सहित प्रतिनियुक्ति की अवधि (अल्प अवधि अनुबंध अवधि) सामान्यतः पाँच वर्ष से अधिक नहीं होगी। प्रतिनियुक्ति (अल्प अवधि अनुबंध सहित) द्वारा नियुक्ति के लिए आयु आवेदन-प्राप्ति की समापन तिथि तक 56 वर्ष से अधिक नहीं होगी।

टिप्पणी : प्रतिनियुक्ति के आधार पर नियुक्ति के प्रयोजन हेतु दिनांक 1-1-2006 (तिथि जिससे छद्म केन्द्रीय वेतन आयोग पर आधारित संशोधित वेतन संरचना को बढ़ाया गया है) से पूर्व एक अधिकारी द्वारा नियमित आधार पर अर्पित सेवा को वेतन आयोग की अनुशंसाओं पर आधारित बड़े हुए-पदक्रम वेतन/वेतनमान के समकक्ष दी गई सेवा समझी जाएगी, सिवाय जहाँ सामान्य पदक्रम वेतन/वेतनमान के साथ एक श्रेणी में एक से अधिक पूर्व संशोधित वेतनमान का विलयन किया गया है तथा जहाँ यह लाभ केवल उस पद (पदों) के लिए बढ़ाया जाएगा जिसके ग्रेड पे/वेतनमान बिना किसी उन्नयन के सामान्य प्रतिस्थापन ग्रेड हैं।

यदि विभागीय प्रोन्नति सभिति है, तो उसकी गठन

भर्ती करने में किन परिस्थितियों में संघ लोक सेवा आयोग से परामर्श किया जाए

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वर्ग "क" विभागीय पदोन्नति सभिति (पदोन्नति के लिए विचारार्थ) :-

1. स.लौ.से.आ. का अध्यक्ष अथवा सदस्य
2. अध्यक्ष, न.दि.न.पा. परिषद्
3. सचिव, न.दि.न.पा. परिषद्
4. वित्तीय सलाहकार, न.दि.न.पा. परिषद्

—अध्यक्ष
—सदस्य
—सदस्य
—सदस्य

(14)

प्रतिनियुक्ति पर अधिकारी को नियुक्त करते समय संघ लोक सेवा आयोग से परामर्श अनिवार्य है।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के उपरज्याल के नाम से एवं आदेश द्वारा, सुभाष चन्द्र, अतिरिक्त सचिव (शहरी विभाग)

DEPARTMENT OF URBAN DEVELOPMENT
NOTIFICATION

Delhi, the 11th May, 2011

No. 13(02)/2011/UD/MB/NDMC/4576.—The following recruitment regulations made by the New Delhi Municipal Council, New Delhi under Section 43 of the New Delhi Municipal Council Act, 1994 (44 of 1994), vide their Resolution 11 (H-01) dtd.21-4-2010, with the consultation of the Union Public Services Commission relating to the post of Medical Officer of Health, New Delhi Municipal Council, New Delhi, having been approved by the Central Government vide Ministry of Home Affairs letter No. 14011/30/2010 Delhi-II dated 24-12-2010 in pursuance of the provisions of sub-section (2) of Section 387 of the said Act, are hereby published as below and in the Schedule annexed hereto, namely :-

RECRUITMENT REGULATIONS

1. Short title and commencement.—(1) These Regulations may be called the Recruitment Regulations for the post of Medical Officer of Health New Delhi Municipal Council, 2011. (2) They shall come into force on the date of their publication in the Delhi Gazette.

2. Number of posts, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these Regulations.

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के साथ 15600-39100 के वेतनमान में मुख्य चिकित्सा अधिकारी के पद पर 8 वर्ष की नियमित सेवा, जिसमें पे बैंड-4 में 8700 रुपये के ग्रेड पे के साथ 37400-67000 रुपये के गैर-क्रियाशील चयन वेतनमान में अर्पित की हो तथा भारतीय चिकित्सा परिषद् अधिनियम, 1956 की किसी अनुसूची में निर्दिष्ट अनुसार किसी जन स्वास्थ्य अर्हता अथवा समाज तथा रोग निवारक औषधि/सामुदायिक औषधि में स्नातकोत्तर डिग्री अथवा डिप्लोमा रखता हो तथा स्नातकोत्तर डिग्री प्राप्त करने के बाद जनस्वास्थ्य के क्षेत्र में 10 वर्षों का व्यवहारिक तथा प्रशासनिक अनुभव अथवा स्नातकोत्तर डिप्लोमा प्राप्त करने के बाद 15 वर्षों का अनुभव हो।

टिप्पणी-1: पदोन्नति हेतु पात्रता सूची संबंधित संवर्ग/पद में विहित मान्य सेवा के अधिकारियों द्वारा निर्धारित मान्य सेवा पूर्ण करने की तिथि के संदर्भ के साथ तैयार की जाए।

टिप्पणी-2: जहाँ उन कनिष्ठ कर्मचारियों की पदोन्नति पर विचार किया जाता है, जिन्होंने अपनी-अपनी मान्य ग्राह्य सेवा अवधि पूर्ण कर ली है, उनके वरिष्ठ सहयोगियों पर भी पदोन्नति हेतु विचार किया जाएगा, बशर्ते उनकी अपेक्षित मान्य/ग्राह्य सेवा कनिष्ठों की ऐसी मान्य/ग्राह्य सेवा अवधि से अधिक या दो वर्ष, जो भी कम हो, से कम की अवधि की न हो तथा उन्होंने पदोन्नति हेतु आगामी उच्चतर पदक्रम में अपने कनिष्ठों, जिन्होंने पूर्व में ऐसी मान्य/ग्राह्य सेवा पूर्ण कर ली है, के साथ अपनी परिवीक्षा अवधि सफलतापूर्वक पूर्ण कर ली है।

टिप्पणी-3: पदोन्नति हेतु न्यूनतम मान्य सेवा की संगणना के प्रयोजन हेतु, दिनांक 1-1-2006 (तिथि जिसमें छठ केन्द्रीय वेतन आयोग की अनुशंसाओं पर आधारित संशोधित वेतन संरचना को बढ़ाया गया है) से पूर्व, अधिकारी द्वारा नियमित आधार पर दी गई सेवा को वेतन आयोग की अनुशंसाओं पर आधारित बड़े हुए पदक्रम वेतन/वेतनमान के समकक्ष दी गई सेवा समझी जाएगी।

प्रतिनियुक्ति (आईएसटीसी)

केन्द्रीय/राज्य सरकारों/संघ राज्य/विश्वविद्यालयों/मान्यताप्राप्त अनुसंधान संस्थानों/सार्वजनिक क्षेत्रों के उपक्रमों/असरकारी अथवा स्वायत्त निकायों अथवा वैधानिक संस्थानों के अन्तर्गत कार्यरत अधिकारीगण :

(ए) (i) पैतृक संवर्ग/विभाग में नियमित आधार पर समकक्ष पदधारी; अथवा

(ii) पैतृक संवर्ग/विभाग में पे बैंड 4 में 8700 रुपये के ग्रेड पे के साथ 37400-67000 रुपये के वेतनमान में नियमित आधार पर नियुक्ति के बाद श्रेणी में अर्पित तीन वर्षों की सेवा अथवा समकक्ष; अथवा

(iii) पैतृक संवर्ग/विभाग में पे बैंड 3 में 7600 रुपये के ग्रेड पे के साथ 15600-39100 रुपये के वेतनमान के पद पर नियमित आधार पर इसकी नियुक्ति के बाद दी गई श्रेणी में आठ वर्षों की सेवा के साथ अथवा समकक्ष; तथा

(बी) निम्नलिखित शैक्षणिक योग्यता एवं अनुभव रखने वाले कर्मचारी :

(i) भारतीय चिकित्सा परिषद् अधिनियम, 1956 की प्रथम या द्वितीय अनुसूची अथवा राष्ट्रीय अनुसूची के भाग-2; विश्वविद्यालय से स्नद प्राप्तकर्ता के अतिरिक्त में सम्मिलित मान्य चिकित्सा अर्हता। अनुसूची 3 के भाग-2 में सम्मिलित शैक्षणिक योग्यता धारी द्वारा भारतीय चिकित्सा परिषद् अधिनियम, 1956 की धारा 13 (की उपधारा-13) में उल्लेखित शर्तों को भी पूर्ण किया जाना चाहिए।

(ii) किसी मान्यताप्राप्त विश्वविद्यालय/संस्थान से भारतीय चिकित्सा परिषद् अधिनियम, 1956 की किसी अनुसूची में निर्दिष्ट अनुसार कोई जनस्वास्थ्य अर्हता अथवा समाज तथा रोग निवारक औषधि/सामुदायिक औषधि में स्नातकोत्तर डिग्री/डिप्लोमा।

(iii) उपरोक्त (पप) में वर्णित अनुसार स्नातकोत्तर डिग्री प्राप्त करने के पश्चात् जन स्वास्थ्य के क्षेत्र में दस वर्षों का व्यवहारिक एवं प्रशासनिक अनुभव अथवा स्नातकोत्तर डिप्लोमा प्राप्त करने के पश्चात् 15 वर्षों का अनुभव।

3. Method of recruitment, age-limit, qualifications, etc.—The method of recruitment to the said post, age-limit, qualifications and other matters relating thereto, shall be as specified in columns 5 to 13 of the Schedule aforesaid.

4. Disqualification—No person.—(a) Who has entered into or contracted a second marriage with a person having a spouse living; or (b) Who, having a spouse living, has entered into or contracted a second marriage with any person; Shall be eligible for appointment to the said post:

Provided that the New Delhi Municipal Council, New Delhi may if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, with prior approval of the Government, exempt any person from the operation of this regulation.

5. Power to relax.—Where the New Delhi Municipal Council, New Delhi is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these Regulations with respect to any class or category of persons.

6. Saving.—Nothing in these Regulations shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from scheduled time to time in this regard.

SCHEDULE

Post Code : 4701010108

File No. 3/24N (1)/2008-RR

F. No. 13(02)/2011/UD/MB/NDMC/

Recruitment Rules for the post of Medical Officer of Health

Organisation Name : New Delhi Municipal Council

Ministry of : NDMC Department of : N.D.M.C.

Name of post	Number of posts	Classification	Scale of Pay	Whether Selection or Non selection post	Whether benefit of added years of service admissible	Age-limit for direct recruits
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Medical Officer of Health	*01	Group A	#	Selection	N.A.	N.A.

Educational and other qualification required for direct recruits	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees	Period of probation, if any
(8)	(9)	(10)
N.A.	N.A.	N.A.

Method of recruitment : Whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods	In case of recruitment by promotion/deputation/absorption, grades from which Promotion/Deputation/Absorption to be made
(11)	(12)

Promotion falling which by deputation including short term contract	Promotion : Specialist Grade I in pay band-4 of pay scale of Rs. 37400-67000/- plus grade pay of Rs. 8700/- with 3 years regular service in the grade and possessing a post graduate degree or diploma in social and preventive Medicine/Community Medicine or any public health qualification specified in any of the schedule to the Indian Medical Council Act, 1956 from a recognized University/Institute and having 10 years practical
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and Administrative experience in the field of public health after obtaining post graduate degree or 15 years' experience after obtaining post graduate diploma and

Chief Medical Officer in Pay Band-4 of pay scale of Rs. 37400-67000 plus Grade Pay of Rs.7600 with 8 years regular service in the Grade including service if any, rendered in the Non-Functional selection grade in PB-4 of pay scale of Rs. 37400-67000 plus grade pay of Rs. 8700/- and possessing a Post Graduate degree or Diploma in Social and Preventive Medicine/Community Medicine or any public health qualification specified in any of the schedule to the Indian Medical Council Act, 1956 from a recognized university/institute and having 10 years practical and administrative experience in the field of public health after obtaining post graduate degree or 15 years experience after obtaining post graduate diploma.

Note 1 : The eligibility list for promotion shall be prepared with reference to the date of completion by the officers of the prescribed qualifying service in the respective grade/post.

Note 2 : Where juniors who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with qualifying/eligibility service.

Note 3 : For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to 1-1-2006 (the date from which the revised pay structure based on the 6th CPC recommendations has been extended) shall be deemed to be service rendered in the corresponding pay/pay scale extended based on the recommendations of the Pay Commission.

Deputation (ISTC):

Officers under the Central/State Govts/Union territories/Universities/recognized research institutions/PSUs/recognized or autonomous or statutory organizations:

(a)(i) holding analogous post on regular basis in the parent cadre/department; OR

(ii) with three years service in the grade rendered after appointment thereto on a regular basis in posts in pay band-4 of pay scale of Rs. 37400-67000 plus grade pay of Rs. 8700 or equivalent in the parent cadre/department; OR

(iii) with eight years service in the grade rendered after appointment thereto on a regular basis in posts in pay band-3 of pay scale of Rs. 15600-39100/- plus grade pay of Rs. 7600 or equivalent in the parent cadre/department; and

(b) possessing the following educational qualifications and experience:

(i) A recognized Medical qualification included in the first or second schedule or part-II of the third schedule (other than licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in part-II of the third schedule should also fulfill the conditions stipulated in sub-section (3) of Section 13 of the Indian Medical Council Act, 1956;

(ii) Post Graduate Degree/Diploma in Social and Preventive Medicine/Community Medicine or any public health qualification specified in

(12)

any of the schedule to the Indian Medical Council Act, 1956 from a recognized University/Institution;

(ii) Ten years practical and Administrative Experience in the field of public health after obtaining post graduate degree or 15 years experience after obtaining post graduate diploma mentioned at (ii) above.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation similarly deputationist shall not be eligible for consideration for appointment by promotion. Period of deputation (ISTC) including period of deputation (ISTC) in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Govt. shall ordinarily not exceed five years. The maximum age limit for appointment by deputation (ISTC) shall be not exceeding 56 years as on the closing date of the receipt of applications.

Note : For the purpose of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 1-1-2006 (date from which the revised pay structure based on the 6th CPC recommendation has been extended) shall be deemed to be service rendered in the corresponding grade Pay/Pay scale extended based on the recommendations of the Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay/pay scale, and where this benefit will extend only for the post(s) for which that grade pay/pay scale is the normal replacement grade without any upgradation.

If a Departmental Promotion Committee exists, what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment
(13)	(14)
<p>Group 'A' DPC (For Considered promotion) :--</p> <ol style="list-style-type: none"> 1. Chairman or a member of UPSC 2. Chairperson, NDMC 3. Secretary, NDMC 4. Financial Advisor, NDMC 	<p>Consultation with UPSC necessary while appointing an officer on deputation.</p>

By Order and in the Name of the Hon'ble Lt. Governor of National Capital Territory of Delhi,

SUBHASH CHANDRA, Addl. Secy. (UD)

Reply of Question No. 1(d)

DETAILS OF SCs/STs OFFICERS HAS EVER BEEN APPOINTED IN THE NDMC DURING LAST 10 YEARS.

S.No	Name of officer	Designation	Category	Period
1.	Shri Dharam Pal	Chairman	SC	30.04.2015 to 08.06.2015
2.	Shri Dharmendra, IAS	Chairman	SC	09.11.2019 to till date
3.	Shri Vikas Anand	Secretary	SC	29/01/2013 to 19/03/2014
4.	Shri Ramanand Bhagat	Financial Advisor	SC	2018 to 2019
		Director	SC	2014 to 2018
5.	Dr. D.S. Gunjyal	Director (Medical Services)	ST	21.11.2019 to till date
6.	Dr. Ramesh Kumar	Medical Officer Health	SC	03.01.2019 to till date
7.	Shri S.K. Suman	Chief Eng. Elect.	SC	16.02.2019 to till date
8.	Shri R.R. Singh	Chief Eng. Elect.	SC	31.05.2008 to 31.03.2012
9.	Shri N.S. Sagar	Chief Eng. Elect.	SC	01.04.2012 to 31.01.2014
10.	Shri Philip Bara	Director	ST	2007 to 2012
11.	Shri Neeraj Bharti	Director	SC	2014 to 2018

ANNEXURE-C

DETAIL OF REQUISITIONs PENDING WITH DSSSB

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
1	DEO Grade B Rs.5200-20200+ GP 2800/-	C	10	2	1	4	0	17	SO(E)/872 / SA-I Dt. 23/07/2010	SO(E)/12/SA- XIV Dt. 27/1/12 SO(E)/1364/S A-XIV dated 01/08/2016 SO(E)/SA- XIV/1376 dated 4.8.16 D- 1770/JD(Estt.) dated 2.11.16 SO(E)/2126/S A-XIV dated 14.12.16 SO(E)/243/SA -XIV/2017 dated 9.2.17 DO No. A- 12026/5/2017- Secy's Estt. Dated 28.7.17 DO No. A- 12026/5/2017- Secy's Estt. Dated 3.1.18 and DO No. 12/PS/CP/D/2 019 Dated 2.12.19
2	Public Relation Asstt. Rs.5200-20200+ GP 2800/-	C	1	0	0	1	0	02	SO(E)/812/ SA-I Dt. 02/06/10	SO(E)/124/SA -14 XIV Dt. 27/1/12 SO(E)/1364/S A-XIV dated 01/08/2016 SO(E)/SA- XIV/1376 dated 4.8.16 D- 1770/JD(Estt.) dated 2.11.16

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
										SO(E)/2126/S A-XIV dated 14.12.16 SO(E)/243/SA-XIV/2017 dated 9.2.17 DO No. A-12026/5/2017-Secy's Estt. Dated 28.7.17 DO No. A-12026/5/2017-Secy's Estt. Dated 3.1.18 and DO No. 12/PS/CP/D/2019 Dated 2.12.19
3	Asstt. Librarian Rs. 8500-26300+ GP 2900/-	C	0	0	1	1	0	02	SO(E)/598/SA-I Dt. 07/04/10	SO(E)/124/SA-XIV dt. 27/11/12 SO(E)/1364/S A-XIV dated 01/08/2016 SO(E)/SA-XIV/1376 dated 4.8.16 D-1770/JD(Estt.) dated 2.11.16 SO(E)/2126/S A-XIV dated 14.12.16 SO(E)/243/SA-XIV/2017 dated 9.2.17 DO No. A-12026/5/2017-Secy's Estt. Dated 28.7.17 DO No. A-12026/5/2017-Secy's Estt. Dated 3.1.18 and

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
										DO No. 12/PS/CP/D/2019 Dated 2.12.19
4	Asstt. Law Officer Rs.9300-34800+ GP 4600/-	B	2	1	0	1	0	04	SO(E)/71/SA-I dated 27.4.2015	SO(E)/1364/S A-XIV dated 01/08/2016 SO(E)/SA- XIV/1376 dated 4.8.16 D- 1770/JD(Estt.) dated 2.11.16 SO(E)/2126/S A-XIV dated 14.12.16 SO(E)/243/SA -XIV/2017 dated 9.2.17 DO No. A- 12026/5/2017- Secy's Estt. Dated 28.7.17 DO No. A- 12026/5/2017- Secy's Estt. Dated 3.1.18 and DO No. 12/PS/CP/D/2 019 Dated 2.12.19
5	Junior Engineer (Electric)	C	1	0	10	20	2	33	A- 32015/47/201 7-E(Estt.) dated 03.06.2019	DO No. 12/PS/CP/D/2019 Dated 2.12.19
6	Radiographer Rs. 9300-34800+ GP 4200/-	B	0	0	0	1	0	01	D-1356/HE- II/SA-I Dt. 8/10/12	D370/HE- II/SA-I Dt. 26/03/13 D-964/HE- II/SA-I Dt. 03/08/15 No.5053/HE- II/SA-I Dt 02/08/2016 DO No. 12/PS/CP/D/2

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
7	Ayurvedic Compounder Rs.5200-20200+ 2800 G.P	C	4	0	0	3	0	07	D-1433/HE-II/SA-I Dt. 20/10/11	1162/HE-II/SA-I Dt. 30.8.2011 1053/HE-II/SA-I Dt. 07/8/12 DO No. 12/PS/CP/D/2 019 Dated 2.12.19
8	Homeopathic Compounder Rs.5200-20200+ 2800 G.P	C	1	0	1	2	0	04	D-1455/ HE-II/SA-I Dt. 1/10/10	1162/HE-II/SA-I Dt. 30.8.11 1053/HE-II/SA-I Dt. 07/8/12
9	ECG Technician Rs.5200-20200+ 2400G.P	C	1	0	0	1	0	02	D-183/HE-II/SA-I Dt. 14/2/12	1053/HE-II/SA-I Dt. 07/8/12 919/HE-II/SA-I Dt. 3.9.2013 DO No. 12/PS/CP/D/2 019 Dated 2.12.19
10	OT Asstt. Rs.5200-20200+ 1900G.P	C	3	0	0	1	0	04	D-969/HE-II/SA-I Dt. 16.7.12 D-60/HE-II Dt. 05.01.2018	D-1363/HE-II/SA-II Dt. 10.10.12 DO No. 12/PS/CP/D/2 019 Dated 2.12.19
11	Vety. & Livestock Inspector Rs.5200-20200+ 1900G.P	C	2	1	0	1	0	04	D-1590/HE-II/SA-I Dt. 21/11/12	D-1311/HE-II/SA-I Dt. 13.12.2013 DO No. 12/PS/CP/D/2 019 Dated 2.12.19
12	OT Asstt.(Vety.) Rs. 5200-20200 + GP Rs. 1900	C	1	0	0	0	0	1	D-956/HE-II/SA-I Dt. 29/7/15	D-1095/HE-II/SA-II Dt. 3.9.15 DO No. 12/PS/CP/D/2 019 Dated 2.12.19
13	TB Health Visitor Rs. 5200-20200 + GP 2800	C	1	0	0	0	0	1	D-1587/HE-II/SA-I Dt. 21/11/12	D-3857/HE-II/SA-II Dt. 15.4.13

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
										DO No. 12/PS/CP/D/2019 Dated 2.12.19
14	Medico Social Worker Rs. 5200-20200 + GP 2800	C	1	0	0	0	0	1	D-1436/HE-II/SA-I Dt. 19/10/12	D-3857/HE-II/SA-II Dt. 15.4.2013 DO No. 12/PS/CP/D/2019 Dated 2.12.19
15	Lab Technician Rs. 5200-20200 + GP 2800	C	0	0	0	2	0	2	D-1454/HE-II/SA-I Dt. 1.10.10	D-1300/HE-II/SA-I Dt. 26.9.2011 D-1053/HE-II/SA-I Dt. 7.8.2012 D-3857/HE-II/SA-I Dt. 15.4.2013 D-964/HE-II/SA-I Dt. 3.8.2015 D-1095/HE-II/SA-I Dt. 3.9.2015 DO No. 12/PS/CP/D/2019 Dated 2.12.19
16	Dark Room Asstt. Rs. 5200-20200 + GP 1900	C	1	0	0	0	0	1	D-947/ HE-II/SA-II Dt. 8.8.07	DO No. 12/PS/CP/D/2019 Dated 2.12.19
17	Nurse Grade-A	B	3	5	4	14	0	26	D-1216/ HE-II/SA-II Dt. 13.9.11	D-1053/ HE-II/SA-II Dt. 7.8.12 D-3857/ SO(E) Dt. 15.4.13 DO No. 12/PS/CP/D/2019 Dated 2.12.19
18	Physiotherapist	B	3	0	0	1	0	4	D-1002/ HE-II/SA-II Dt. 10.8.15	DO No. 12/PS/CP/D/2019 Dated 2.12.19
19	Allopathic Pharmacist	C	0	0	2	5	0	7	D-758/ HE-II/SA-II Dt. 13.5.2010	D-1134/ HE-II/SA-II Dt. 23.8.11

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
										D-1161/ HE-II/SA-II Dt. 30.8.11 D-1053/ HE-II/SA-II Dt. 7.8.12 D-1126/ HE-II/SA-II Dt. 23.10.13
20	Auxiliary Nurse Midwife	C	4	4	4	21	0	33	D-1589/ HE-II/SA-II Dt. 21.11.12	D-3857/ SO(E) Dt. 15.4.13 D-964/ HE-II/SA-II Dt. 3.8.15
21	Vaccinator Rs.5200-20200+ 2000 G.P	C	6	0	1	1	0	8	393/HE-III Dt. 18/3/2013	304/HE-III SA-IV Dt. 12.02.2018
22	Asstt. Sanitary Inspector Rs. 8500-26300+ GP. Rs. 2800/-	C	15	4	3	5	0	27	284/HE-III/SA-IV Dt. 21/02/2013	844/HE-III/SA-IV dated 25/07/2013 1091/HE-III/SA-IV dt. 30/07/2013 1044/HE-III/SA-IV Dt. 01/08/2016
23	Statistical Asstt. Rs.9300-34800+ 4200(G.P.	C	1	0	0	1	0	02	292/HE-III/SA-IV Dt. 25/02/2013	926/HE-III/SA-IV Dt. 11.5.2018
24	Surveillance Worker Rs.5200-20200+ 2000G.P	C	0	0	1	2	0	03	313/HE-III/SA-IV Dt. 02/03/2010	1293/HE-III/SA-IV Dt. 31/08/2015
25	Section Officer (Hort.) Rs.9300-34800+ 4200G.P.	B	12	1	2	5	0	20	SO(A&H)/958/SA-II Dt. 25/5/10	Reminder dated 12.9.11, 29.12.11, 28.7.16, 9.10.17, 7.8.18 and Letter NO. SO(A&H)/1516/ SA-II Dt. 4.10.2019 DO No. 12/PS/CP/D/2019 Dated 2.12.19
26	Assistant Director (Hort.)	B	2	0	0	1	0	3	SO(A&H)/917/SA-II Dt. 8.8.18	DO No. 12/PS/CP/D/2019 Dated 2.12.19

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
										SO(A&H)/2356/ SA-II Dt. 19.12.19
27	Architectural Assistant	B	1	0	0	0	0	1	SO(A&H)/453/JC-I Dt. 17.03.2004	SO(A&H)/1676/ JC-I Dt. 23.09.2004 SO(A&H)/1964/ JC-I Dt. 18.11.2004 SO(A&H)/125/ SA-II Dt. 18.01.2012
28	Mason Rs.8500-26300+ 2800 GP	C	29	3	3	14	0	49	S.O.(C.E.-2134-II)/SAG-I dated 1/7/2013	S.O.(C.E.-6183-II)/SAG-I dated 12/12/14 SO(CE-II)/2574/SAG-I Dt. 29/7/2016
		C	29	5	4	14	0	52	SO(CE-II)/539/SAG-I dated 10.10.2019	NO. SO(CE-II)/22/SAG-I dated 15.01.2020
29	Jr. Eng. (Civil)	C	4	0	2	27	0	33	A-42011/39/2018/CE-II dated 24.1.2018	DO No.12/PS/CP/D/2019 dated 2.12.2019
30	Painter Rs.8500-26300+ 2800 GP	C	04	0	1	2	0	07	S.O.(C.E.-3375-II)/SAG-I dated 28/8/12	S.O.(C.E.-6182-II)/SAG-I dated 12/12/14 SO(CE-II)/2513/SAG-I Dt. 29/7/2016 SO(CE-II)/513/SAG-I dated 20.09.2019
		C	08	1	1	4	0	14	NO. SO (CE-II)/23/SAG-I dated 15.01.2020	

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
31	Fitter Gr-II	C	15	3	2	7	0	27	SO(CE-II)/2936/SAG-I dated 29.8.13	Vide No. SO(CE-II)/6258/SAG-I dated 16.12.2014 & SO(CE-II)/1056/SAG-I dated 17.04.2015, SO(CE-II)/542/SAG-I dated 11.10.2019.
32	TGT(MIL) Hindi - 08 Sanskrit - 11 Punjabi - 01 Urdu - 05 Total 25 (including 01 PH(VH)) Rs. 9300-34800 + GP 4600	B	15	3	1	6	1	25	No. 426/SA-I/Edn.-I Dt. 15/3/2016	1075/SA-I/Edn. Estt./2016 Dt. 03/08/2016 <i>Query raised by DSSSB under process</i>
33	TGT(Various subject) English - 12 Soc. Science - 07 Natural/Phy. Sc.-06 Math(Urdu)-01 Nat./Phy Science(U) - 01 Total - 27 Rs. 9300-34800 + GP 4600	B	9	4	3	11	0	27	No. 426/SA-I/Edn.-I Dt. 15/3/2016	1075/SA-I/Edn. Estt./2016 Dt. 03/08/2016 <i>Query raised by DSSSB under process</i>
34	PGT(Various subject) Hindi - 6 English- 7 Sanskrit- 4 History- 4 Pol. Sc. - 5 Eco- 4 Geography - 3 Math - 4 Commerce - 4 Chemistry - 1 Sociology - 1 Painting/Art - 3	B	25	6	3	12	2	46	No. 426/SA-I/Edn.-I Dt. 15/3/2016	1075/SA-I/Edn. Estt./2016 Dt. 03/08/2016 <i>Query raised by DSSSB under process</i>

SN	Name of post and scale	Category	Vacancy Position						Date of initial requisition sent to DSSB	Date of reminder(s) sent
			UR	SC	ST	OBC	PH	Total		
C1	C2	C3	C4	C5	C6	C7	C8	C9	C10	C11
	Total — 46 (Including 02 PH i.e. 01 OH, 01-HH) Rs.9300-34800 + GP 4800									

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**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
(2019-2020)**

**(SEVENTEENTH LOK SABHA)
TWELFTH SITTING**

(16.03.2020)

MINUTES

The Committee sat from 1500 hrs. to 1630 hrs. in the Committee Room "C",
Ground Floor, Parliament House Annexe, New Delhi

PRESENT

Dr. Kirit Premjibhai Solanki - Chairperson

MEMBERS - LOK SABHA

2. Shri Girish Chandra
3. Shri Anil Firojiya
4. Shri Tapir Gao
5. Smt. Goddeti Madhavi
6. Smt. Pratima Mondal
7. Shri Ashok Mahadeorao Nete
8. Shri Chhedi Paswan
9. Shri A. Raja
10. Shri Upendra Singh Rawat
11. Smt. Sandhya Ray
12. Shri Rebati Tripura
13. Shri Bishweswar Tudu
14. Shri Bhanu Pratap Singh Verma
15. Shri Prince Raj

MEMBERS - RAJYA SABHA

16. Shri Abir Ranjan Biswas
17. Shri Shamsher Singh Dullo
18. Shri Ram Shakal
19. Shri K. Somaprasad
20. Smt. Wansuk Syiem
21. Shri Ramkumar Verma

SECRETARIAT

1. Shri R.C. Tiwari, Joint Secretary
2. Shri A.K. Srivastava, Director
3. Shri V.K. Shailon, Deputy Secretary
4. Shri Mukesh Kumar, Deputy Secretary

LIST OF WITNESSES

MINISTRY OF HOME AFFAIRS (DEPARTMENT OF HOME)

1. Shri Ajay Kumar Bhalla - Secretary
2. Shri Govind Mohan - Additional Secretary (UT)
3. Shri Anuj Sharma - Joint Secretary (UT)
4. Shri Arun Kumar Singh - Deputy Secretary (Delhi)
5. Shri C.P. Vinod Kumar - Under Secretary (Delhi)

NEW DELHI MUNICIPAL COUNCIL (NDMC)

1. Shri Dharmendra - Chairperson
2. Shri Amit Singla - Secretary (NDMC)
3. Shri R.P. Sati - Director (P-I/II)
4. Shri R.P. Gupta - Director (Welfare/Education)
5. Shri Virender Singh - Director (Co-ordination)
6. Shri Shiv Kumar - Liaison Officer

2. At the outset, the Chairperson welcomed the Hon'ble Members of the Committee and thereafter the representatives of the Ministry of Home Affairs (Deptt. of Home) and New Delhi Municipal Council (NDMC).

3. During the meeting, various issues regarding reservation of SC/ST in NDMC were discussed which inter-alia included the issue of backlog/shortfall vacancies which are not being filled up by the department, due to this a huge gap exist between the sanctioned strength and actual strength of staff in each Class. The Committee directed NDMC to fill up backlog/shortfall vacancies in general and SC/ST category particular within a limited time frame. The Committee also discussed various issues related to implementation of proper roster, holding quarterly meeting with SC/ST Employees Welfare Association and scrutinize the cases who are securing job on the basis of false caste certificates. The representatives of the Ministry/NDMC responded to various queries raised by the Members.

4. The Committee asked the NDMC to provide the details of mechanism adopted to ensure the proper representation of SCs/STs in engagement of muster roll employees and providing reservation at the time of regularisation.

5. The Committee expressed its deep concern over the non representation of ST community in NDMC. Moreover ST communities are not notified by Delhi Government. The Committee desired that Ministry of Home Affairs and NDMC should take up the issue with Delhi Government to notify ST community.

6. The Committee also discussed the issue relating to status of implementation of Supreme Court Order dated 17.05.2018 for reservation of Scheduled Castes and Scheduled Tribes in promotion. The Committee directed the Ministry/Department to resolve the issues/grievances of SC/ST employees and try to find a workable solution in this regard as per Supreme Court order and DoPT O.M. issued in this regard in June, 2018.

7. The Members also raised certain issues and sought clarification thereon which were responded to by the representatives of the Ministry of Home Affairs (Deptt. of Home) as well as NDMC. On certain points on which the information was not readily available, the Committee directed the representatives of the Ministry to furnish the same to the Committee within 15 days.

8. The discussion was completed.

(The witnesses then withdrew)

A verbatim record of the proceedings was kept.

9. The sitting of the Committee then adjourned.

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**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

**SECOND SITTING
(18.08.2020)**

MINUTES

The Committee sat from 1100 hrs. to 1200 hrs. in the Committee Room "D", Ground Floor,
Parliament House Annexe, New Delhi - 110001

PRESENT

Dr. Kirit P. Solanki - Chairperson

MEMBERS - LOK SABHA

2. Shri Girish Chandra
3. Shri Santokh Singh Chaudhary
4. Shri Tapir Gao
5. Shri Chhedi Paswan
6. Shri Prince Raj
7. Shri Andimuthu Raja
8. Smt. Sandhya Ray
9. Shri Bishweswar Tudu
10. Shri Krupal Balaji Tumane

MEMBERS - RAJYA SABHA

11. Shri N. Chandrasegharan
12. Smt. Kanta Kardam
13. Shri Ram Shakal
14. Shri Ramkumar Verma

SECRETARIAT

1. Shri D.R. Shekhar, Joint Secretary
2. Shri A.K. Srivastava, Director
3. Shri V.K. Shailon, Deputy Secretary
4. Shri Mukesh Kumar, Deputy Secretary

LIST OF WITNESSES

MINISTRY OF HOME AFFAIRS
(DEPARTMENT OF HOME)

- | | | | |
|----|-----------------------|---|---------------------------|
| 1. | Shri Govind Mohan | - | Additional Secretary (UT) |
| 2. | Shri Anuj Sharma | - | Joint Secretary (UT) |
| 3. | Shri Arun Kumar Singh | - | Deputy Secretary (Delhi) |
| 4. | Shri C.P. Vinod Kumar | - | Under Secretary (Delhi) |

NEW DELHI MUNICIPAL COUNCIL (NDMC)

- | | | | |
|----|------------------|---|----------------------|
| 1. | Shri Dharmendra | - | Chairperson |
| 2. | Shri Amit Singla | - | Secretary (NDMC) |
| 3. | Shri R.P. Sati | - | Director (P) |
| 4. | Shri R.P. Gupta | - | Director (Education) |
| 5. | Shri Shiv Kumar | - | Liaison Officer |

East Delhi Municipal Corporation (EDMC)

- | | | | |
|----|------------------------|---|-----------------------------|
| 1. | Smt. (Dr.) Dilraj Kaur | - | Commissioner |
| 2. | Smt. Alka R. Sharma | - | Additional Commissioner |
| 3. | Shri K.D. Verma | - | Additional Dy. Commissioner |
| 4. | Shri Narpat Singh | - | Dy. Director |

South Delhi Municipal Corporation (SDMC)

- | | | | |
|----|---------------------------|---|-------------------------|
| 1. | Shri Gyanesh Bharati | - | Commissioner |
| 2. | Shri Randhir Sahay | - | Additional Commissioner |
| 3. | Shri Sanjay Kumar Dahiya | - | Director (Personnel) |
| 4. | Shri Hemant Kumar Fauzdar | - | Asstt. Commissioner |
| 5. | Shri Rahul Kumar | - | Administrative Officer |

North Delhi Municipal Corporation (NDMC)

- | | | | |
|----|-------------------------|---|-------------------------|
| 1. | Shri Gyanesh Bharati | - | Commissioner |
| 2. | Smt. (Dr.) Rashmi Singh | - | Additional Commissioner |
| 3. | Shri Gopal | - | Director (Personnel) |

At the outset, the Chairperson welcomed the Hon'ble Members of the Committee and thereafter the representatives of the Ministry of Home Affairs (Deptt. of Home) and New Delhi Municipal Council (NDMC) as well as Municipal Corporations of Delhi.

2. Before the start of the discussion, the representatives of the Ministry of Home Affairs (Deptt. of Home) and New Delhi Municipal Council (NDMC) as well as Municipal Corporations of Delhi introduced themselves to the Committee. Thereafter, the Committee raised the issue of backlog/ shortfall vacancies which are not being filled up by NDMC/MCD due to this a huge

gap between the sanctioned strength and actual strength of staff in each class. The Committee directed the NDMC/MCD to fill up backlog/shortfall vacancies for SCs/STs through special recruitment drives within a limited time frame on priority. The Committee also urged the Department/NDMC/MCD to implement proper Roster system so that SC/ST employees get proper representation in each category of posts.

3. During the meeting, the Committee urged the Ministry/NDMC/MCD that keeping in view of socio-economic conditions of SC/ST, the number of kiosks and shops earmarked for SCs/STs should be auctioned/allotted by NDMC/MCD on priority basis so that concerned allottees may start up their source of livelihood which has been crunched due to COVID-19 lockdown.

4. The Committee observed that NDMC/MCD must adopt a mechanism to ensure the proper representation of SC/ST categories in engagement of casual workers/labourers and providing reservation at the time of regularization of these employees. The representatives of the Ministry/NDMC/MCD replied to various queries/issues raised by the Members.

5. The Committee also raised the issue of regularisation of services of contractual Doctors in NDMC, Guest Teachers in NDMC and MCD and renovation of Guru Ravidas Temple.

6. The Members also raised certain issues and sought clarification thereon which were responded to by the representatives of the Ministry of Home Affairs (Deptt. of Home) and NDMC as well as MCD. On certain points on which the information was not readily available, the Committee directed the representatives of the Ministry to furnish the same to the Committee within 15 days.

7. The discussion was completed.

(The witnesses then withdrew)

8. XXX XXX XXX XXX XXX

9. XXX XXX XXX XXX XXX

A verbatim record of the proceedings was kept.

10. The sitting of the Committee then adjourned.

CONFIDENTIAL

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2020-2021)

(SEVENTEENTH LOK SABHA)

**THIRD SITTING
(21.09.2020)**

MINUTES

The Committee sat from 1330 hrs. to 1415 hrs. in the Chairperson's Chamber,
Room No. 137, Third Floor, Parliament House, New Delhi.

PRESENT

Dr. Kirit Premjibhai Solanki – Chairperson

MEMBERS – LOK SABHA

2. Shri Tapir Gao
3. Smt. Pratima Mondal
4. Shri Vincent H. Pala
5. Shri Prince Raj
6. Smt. Sandhya Ray
7. Shri Ajay Tamta
8. Shri Bhanu Pratap Singh Verma

MEMBERS - RAJYA SABHA

9. Shri N. Chandrasegharan
10. Smt. Kanta Kardam
11. Shri Kamakhya Prasad Tasa
12. Shri Ramkumar Verma

Secretariat

1. Shri D.R. Shekhar - Joint Secretary
2. Shri A.K. Srivastava - Director
3. Shri V.K. Shailon - Deputy Secretary

At the outset, Chairperson welcomed the Members of the Committee to the sitting. Thereafter, the Committee considered the Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)".

2. After due consideration, the Committee adopted the above mentioned Report without any amendment. The Committee also authorized the Chairperson to make consequential changes, if any, in the report and to present this Report to both the Houses of Parliament in the current session of the Parliament.

3. The sitting of the Committee then adjourned.
